DECLARATION OF ASSETS AND LIABILITIES BY MEMBERS OF LOK SABHA AND RAJYA SABHA BILL

SHRI RAJESH PILOT (Bharatpur) : I beg to move :*

> "That the Bill to provide for declaration of assets and liabilities by Members of Lok Sabha and Rajya Sabha and for matters connected therewith, be taken into consideration."

To-day, when I speak on this Bill, I recollect that roughly 2-1/2 years back, when I thought of introducing this Bill, I had a very short experience of political life; and I felt the need of this Bill in 1980 itself. And it was given by me somewhere in September 1981. Why do I move this Bill ? I would first like to explain to the House what was the need, and what is the need to have this Bill introduced in this Parliament.

I am speaking with the feeling of pain and sorrow that the value in respect of political persons in the eyes of the citizens is deteriorating day by day. What respect politicians had 20 years back and what they have today the House must take note of; and we must find some solution for it so that we can retrieve our respect in the eyes of the people.

I quote a quotation from the Gita where the Lord has said :

कर्तुं नैच्छसि यन्मोहात् ।
करिष्यसि वशो पितत् ॥

It explains, what you are not inclined to do today due to some reasons or due to some thinking, you will have to do it some day out of force or circumstances. We may agree today that it is not required, but there can be a day when people will be asked or people will ask their representatives openly in public, they will demand that their representatives must declare their assets. We may agree on record here, but, I think, most of us have gone around the country and everyone feels, who is really interested in nation building, as public representatives,—becaue as a Member of Parliament, he is a symbol of that constituency which he belongs to, he is a symbol of that State from which he comes and he is a symbol of the nation to which he is devoted to—we should do it. So, I thought about it and took the time of the House in bringing forward this Bill for a discussion.

In 1963, there was a lot of discussion that took place in the House, a lot of requirement and a lot of anxiety about this Bill was expressed by late Shri H.V. Kamath and others. They had also mentioned about it at that time. It is one of the debates in 1963 where they have quoted that late Dr. Ambedkar, when he made the Constitution—in one of the debates in the Constituent Assembly—also agreed that this was the lacuna loft over in our Constitution.

To bring national character or to build up national chracter in this country, this is the need of the hour. Today, we have got to make our political character first strong. When you say political character has to be strong, it is a combination of a few things that this requirement has come today. 25 years back, when people used to join politics, most of them were attached with the national movement like national movement for freedom. All these politicians used to be with the national struggle for freedom. But today, it is not so. I am afraid, after 20 years, it will not be even what we have today.

We might have knowledge of the freedom struggle from the books, but the association which we have today, some of us, with the freedom struggle, would not be there. So, it is all the more necessary that we should draw some line so that now public representatives can remain within those lines. It

*Moved with the recommendation of the President.

[Shri Rajesh Pilot]

is not my intention to curb any freedom, any limitation of an individual Member of Parliament. We have to draw a line so that public representatives can remain between those lines to maintain some sort of ethics or some value in political life.

Sir, integrity, which is one of the most important factors in life and especially in politics, has been deteriorating. The reasons why it has been deteriorating, are also well-known to most of us. Earlier, when one joined politics, it used to be with the purpose of serving the nation or to follow the political thought of any particular Party. But it is slightly different today. People are joining politics to get into power, to remain in power, or to some extent in some cases it has become a part of a business. I would like to make some suggestions, but I am open to correction, if any, on my part.

MR. DEPUTY-SPEAKER : Instead of saying 'for business' the appropriate word will be 'careerism'.

SHRI RAJESH PILOT : All right, Thank you for the correction.

With the present system being followed by the political Parties the necessity to form a code of conduct or some rules and regulations where an individual can be checked, where a psychological fear can be generated in his mind, has to be realised. Some such system should be introduced. Why I have brought up this Private Member's Bill is, we should have a yardstick to differentiate between an honest politician and a dishonest politican. We read something in a newspaper or somewhere about some politician, or we hear it, about a politician or a representative of the people, we start believing. We are all counted in that category. Therefore, we should have some yardstick to measure the people, or to assess the people. Then only we can differentiate between a hard working person and an easy-going person between an honest and a dishonest person. That is how the survival of politicians in politics takes place. We should have some law or Act to judge the politicians. That will help the nation in building up the political character.

During the Zero Hour, or in the Calling Attention Motion, or some times in special discussions, we hear corruption charges against many people here. They are very common in political Parties. That is not our concern. But being concerned with the family of politicians, it becomes the concern of all of us when corruption charges are openly published in the Press. It has become some sort of a routine to publish them in newspapers. The Press is not scared of publishing them, because it has become a routine now. Corruption is bred in politics, especially about those who are in power. Every day we hear or read in the newspapers about some corruption charges against the representatives of the people, or some people in power, in a routine manner. I am elected from a constituency of about 10 lakh people, and therefore it becomes my duty to educate them about this trend in politics. Otherwise, it is a direct reflection on my people who have chosen me. To create this feeling among the people, about the representative of the public we should have a yeardstick.

This is one factor which made me introduce this Bill in Parliament. I hope we will have some purity in politics, some system or some philosophy about the public men, or the representatives of the people. Some psychological fear will be there in the minds of the people that this is the attitude of the representatives chosen by them in the public life. That should become some sort of a system in the country if this Bill is taken into consideration properly.

I will mention some of the factors which have affected me in bringing forward this Bill. First is the process

of elections in politics Election has become very costly for a Member of Parliament or any representative of the public. Money has started playing a very big role in elections. Today, money is one of the most important factors influencing elections. Only people who have got lot of money can fight an election. When I become an M.P., I have got to spend a large amount of funds in the society to fight my election. This is one of the factors affecting the elections and the conduct of the Members of Parliament.

For those people who are representatives of the public there are a lot of temptations, especially for those in the Party in power. When you become a Party representative many temptations are there. Let us not run away from practical things. If you are a public representative belonging to the ruling party, lot of temptations come.

SHRI NARAYAN CHOUBEY : What are those temptations ?

SHRI RAJESH PILOT : I will leave that to you. Today, we are the ruling party at the Centre, but there are other parties ruling in the States.

Thirdly, I have not said that a Member of Parliament cannot do any business or cannot increase his assets. The idea is if he declares his assets to the Speaker of the Lok Sabha or the Chairman of the Rajya Sabha and the political party to which he belongs then in the event of any charge against him in the press, the Speaker or the Chairman can very well verify that charge. Suppose, the assets declared are worth Rs. 5 lakhs and the press has charged him of having assets worth Rs. 16 lakhs, in that case, the Speaker or the Chairman can call that Member and enquire from him as to where the rest of the money came from. In this way, there will be a psychological fear among them. There will be a psychological cross-check among the Members of Parliament. This will have a psychological bearing on the person's thinking. This is what I have said in clause 2. He can do business. Nobody prevents him from doing that or increasing his asssets. But as soon as his assets go up, he should again declare that through business he has added so much assets or he is having so much monthly income from the business or any other work which he does. I have not put any restriction on the Member of Parliament or deprived him of any basic rights. Other countries have also got a code of conduct for their Members. In the House of Commons also, whenever a Member speaks on a particular Department and his speech concerns any business house, he has to give in writing as to how much interest he has got in that business house; whether he is having shares or is employed by that firm. Such a code of conduct helps in cleaning the political life of the Members This is also an indirect way of reaching that stage. When a Member declares his assets, that helps him in bringing purity in his political and public life.

MR. DEPUTY-SPEAKER : I think the declaration should be given every year.

SHRI RAJESH PILOT : If the assets increase daily, it should be declared daily. Whenever there is an increment in the assets, that should be declared.

I have gone through the debates which took place in 1963 on this Bill. Lot of people have put forward the same points and feelings as I have done now. And I can assure you that the neccssity for this is more now. But I do not know how much necessity was there 20 years back, because I was not in this profession at that time.

MR. DEPUTY-SPEAKER : You must have been born by that time ?

SHRI RAJESH PILOT : I am 35 today.

The Lok Pal Bill was introduced in Parliament. But ultimately, nothing came out of that. So, I request that whatever we are discussing today here, the Hon. Minister is sitting here, he must take note of our feelings and we must set an example that what we could not do in the last 30 years even after discussions in this House, this term of Lok Sabha should take the credit that we have gone one step further up to amend these things. Also again in the Geeta it is said :

महाजनो येन गत: स पन्था :

It means a money- lender is a great person. He says, the common person follows a person who has been recognised or identified as slightly exceptional or special in some form. When a public representative is elected, he is elected by some votes—MLA by a lakh of votes and a Member of Parliament by votes varying from 7 to 7½ lakhs. When I am clean in my constituency or I am clean in my politcal character and my character is open to my constituency people, it sets an example in that area. I can check them, I can check the administration, I can fight for my people better when I have opened my books to the people. But, as is said in the Geeta, the common people follow. The education and other things and specially the national character has still not gone that high in this country that we can boast of. We are still very poor in our national character as far as national attachment is concerned and when national character has to be developed, it is the political character which has to develop first because we are the representatives of the people. In a democratic country, political parties are the first stage of power. Government is formed only when political parties win the election. So, we are the first stage of power and we can start setting up an example, you can talk a lot on this subject, you can give numerous examples but the main theme of the discussion remains as it is. Other countries like Britain and Japan have formed a system. I have checked up, they have also a Code of Conduct for their Members of Parliament where there is a check on them, how much are their assets, how much interest they are taking in the nation and whenever they speak on the subject, they have to declare that they have no interest in that business house because lot of questions come against the business-houses. The Member of Parliament gives in writing. So, every country has gone on that, why should we lag behind in this ? When we talk, we may belong to any party but we all appreciate today that we are going slightly beyond our imagination as far as these wrong systems are concerned. So, to start with, we the Members of Parliament must set an example and must take an initiative in this direction. So, before I close, I can only request or I can only submit to the House that if we consider this Bill and have this system in this country, the first and foremost thing that will happen is that the reputation of the political parties will go high. Every party can today boast about the reputation but in the eyes of the citizens it has deteriorated. I am not saying this political party or that political party. Today, you go to a village, you go to rural areas, politicians are taken as going and coming, आज है कल नहीं. There is not much of that status. Earlier there was a respect. I remember, in 1956 when I was a student, some Member of Parliament had come to our school. Three days before his coming, we were thinking of how a Member of Parliament looks, who is a Member of Parliament. That respect was there which is being lost day by day. So, if we have some rules and regulations those will help us to regain our reputation, to regain our status. Secondly, I will say prevention is always better than cure. If we do some sort of spade work or home work to stop this disease which is getting into the politicians' family, it is better that we have some

prevention than to go in for cure and I think that will be very costly too. I have also said that the moment our country's political character goes high; the moment our political parties reputation goes high, the democratic pattern will go high, the democratic pattern will improve, there will be a good system. When we both are talking to each other he may be from opposition, I may be from ruling party, when we both are clear, our national aim will be simple, our national goal will be simple, our national character will improve. So, I suggest that this will be one of the factors which will have a long effect on our country's development and the national character.

Fourthly, there will be confidence among the citizens to join politics. Today there is a psychological fear that to join politics or to fight elections you should have a large amount of money. When I said that I want to contest the Parliamentary seat, people asked me in a sarcastic way "you want to contest for the Parliament elections" because nowadays fighting a parliamentary election is associated with one who is a multi-millionaire.

When we pass this Bill, this feeling will go, the confidence among the people will be restored that even though we are poor, since we are the citizens of this country, we can also take part in the elections and become part of the mainstream of political life by contesting the elections, and this confidence in the youth will go a long way in helping the nation.

If we improve the present generation, it will have its effect in the next generation, the younger people who are coming to politics. It will have a direct impact in their minds and they will grow up in a much better way, in a political atmosphere which is much more smoother and cleaner.

This is a subject on which we can talk for any amount of time and we can give any number of examples. But I will conclude by saying that the intention of this Bill is very clear, it is to raise the reputation of the representatives of the people in the eyes of the people, to make an example of the Members of Parliament and the Members of the State Legislature in the eyes of the people, so that whenever we are seen in any place, or we speak in any place, they look upon us with respect because we represent a particular constituency.

I will again make it clear that my intention is not to put any curb or restriction on the basic rights of the citizen. I am only saying that a line may be drawn so that a Member of Parliament or the State Legislature knows that by crossing that line, he is crossing his basic right and that it would be better for him to remain within that line so that he can do better service for the nation and for the society.

With these words, I move the Bill for consideration.

MR. DEPUTY-SPEAKER : Motion moved :

> "That the Bill to provide for declaration of assets and liabilities by Members of Lok Sabha and Rajya Sabha and for matters connected therewith, be taken into consideration."

SHRI BAPUSAHEB PARULEKAR (Ratnagiri) : Sir, I rise to support this Bill and, while doing so, I fully associate myself with the views expressed by my colleague, Shri Pilot, who moved this Bill.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : Who piloted this Bill.

SHRI BAPUSAHEB PARULEKAR: Yes, who piloted the Bill; I correct myself.

[Shri Bapusaheb Parulekar]

At the outset, I would congratulate him for having focussed the attention of this august House, and through the House of the nation, to a very important and vital point like this. It is very unfortunate that, though this matter was discussed and debated two decades ago, we have to discuss it again and, in the mean time, no adequate measures have been taken. Therefore, the people blame us, the politicians, the Members of Parliament and members of the State Legislature, that we only speak, participate in the debate and make certain suggestions, which we never implement. I would, therefore, fully agree with my colleague, when he makes an appeal to the Hon. Members of this august House that we should seriously give thought to this measure as the time has come right now to do something and to see whether we should accept this Bill or not.

Though the intentions of this Bill are very good, I have my own doubts whether it would serve purpose and whether the intentions and objects for which this Bill has been moved can be achieved because I find many shortcomings in the Bill. This Bill has to be viewed in the background of concern over what is described as suspicion, real or imaginary of corruption in public life. There cannot be two opinions that the public today think that politicians are corrupt. They may not be right or they may not be wrong. We have to show the world that we are not.

Some people do not like this idea and when this type of measure was discussed in the House of Commons, the Conservative spokesman on Home Affairs, Mr. James Pior, dismissed this idea saying, "We the honourable Members of parliament are not crooks and we want to be seen that we are not crooks" and therefore, such a Bill was moved in April." He said that "probably this measure has been moved to make all April Fool."

I believe there will be very few in this august House who would support this particular view and I believe all the Hon. Members of Parliament would give a serious thought to this particular measure.

This practice of giving the account to the public about the assets and liabilities of a legislator, in my opinion, would restore confidence in the people. In a bid to restore public confidence, a stringent code of ethics has been adopted differently in different countries. But I feel that in our country mere developing a code of ethics is not sufficient and time has come when it is necessary to have a law in this connection.

This Bill provides for declaration of assets and liabilities and if one goes through the Bill, one finds that the Bill requires that the Members of Parliament should be asked to submit their accounts; of their property and other assets within three months from the date of commencement to this Act, and then every year, that is, before the 30th day of June, throughout his term.

I submit that with these three things the purpose is not going to be achieved. During the course of his speech Mr. Pilot made a reference to the code of ethics in U.K.

16.03 hrs.

(SHRI R.S. SPARROW *in the Chair*)

Mr. Chairman, Sir, apart from the fact that the property is to be shown to the authority concerned, they have developed ethics, which I quote below :

> "Firstly, an M.P. must disclose pecuniary interest or benefit of whatever nature, direct or indirect, he has in any debate or Committee proceedings he participates or in any communications he has with a Minister or a public servant; secondly, an M.P. should be deemed to have acted contrary to the usage

and dignity of the House if he brings forward by speech or question, or advocates in the House among fellow Members a Bill or motion or a cause for a fee or reward, direct or indirect."

These are the two things which were mainly considered by the House of Commons. A Committee of the honourable Members of Parliament of the House of Commons was asked to go through this. They prepared a code of ethics that was submitted to the Select Committee and the Select Committee ultimately made a report to the House of Commons and on the strength of that a Bill had been passed in U.K. which gave nine facts which are to be disclosed by every Member of Parliament, in addition to the assets and liabilities. I may declare my property here, but nobody knows that I have been seen by a particular individual whom I did not favour as a Member of Parliament to have a trip abroad. That is included. He may appoint me the Director of some Company, nobody would know. That would not be covered. Therefore, in my opinion, we have to take into consideration not only the immoveable property such as buildings and other things or cash or fixed deposits which are mentioned in this particular Bill, but also I would request the Hon. Minister or the Government to consider the classes of interest which are required to be registered in the Register kept in the House of Commons whereby confidence of the people can be reposed in their representatives. They say :

(1) remunerated directorships of companies, public or private;

(2) remunerated employments or offices;

(3) remunerated trades, professions or vocations;

(4) the names of clients when the interests referred to above include personal services by the Member which arise out of or are related in any manner to his membership of the House;

(5) financial sponsorships

(6) overseas visits relating to or arising out of membership of the House where the cost of any such visit has not been wholly borne by the Member or by public funds;

(7) any payments or any material benefits or advantages received from or on behalf of foreign Governments, organizations or persons;

(8) land and property of substantial value or from which a substantial income is derived;

(9) the names of companies or other bodies in which the Members has, to his knowledge, either himself or with or on behalf of his spouse or infant children, a beneficial interest in shareholdings of a nominal value greater than one-hundredth of the issued share capital.

I may respectfully bring to the notice of the Hon. Minister that this kind of code of conduct or ethics is also developed in the United States. On the same lines they have framed certain rules. Therefore; the people have some confidence. In spite of those ethics in the United States there was Watergate scandal. I do not suggest that by making this code of conduct, the purpose is going to be achieved. People will feel that our representatives are doing something by which we can know as to what they are doing. Are they really serving the people or are they just going there to earn money ? We have instances where a person who was not in politics, had no property. But when he came back after ten years of Membership of Parliament, people found that he had three-storeyed building. Member may have earned money by legal means.

[Shri Bapusaheb Parulekar]

But the inference that is drawn is that he must have done it by illegal means or influencing or taking advantage of his position as a Member of Parliament. Therefore, on this background it is absolutely necessary that some code of ethics or some law should be passed by the Government and the time is very ripe for it.

As far as I am concerned, I am not satisfied with mere code of ethics. This Bill does not provide us as to what is to happen if wrong information has been supplied. Nothing. I may say that though I possess property worth lakhs of rupees, I can submit a return, just as I submit Income Tax Return, to the Hon. Speaker that I have property worth Rs. 50,000/-. People may say that he is only telling lie. It is necessary that some sanction should be there so that Hon. Members or representatives should submit the correct statement. It may be censure, or disqualification from contesting elections. You will be interested to know, in this connection I have presented a Bill in this august House in order to see that the Members of Parliament or of any other legislature or local bodies, are not defamed by people. We call ourselves 'public servants'. We serve the people. Mr. Chairman, you will be interested to know in law we are not public servants. Therefore, the laws which are applicable to public servants are not applicable to us. For instance, Prevention of Corruption Act. It is applicable to public servents. And Public Servants are those who are defined in the Indian Penal Code Sec. 21. This does not include elected representatives. Under the Prevention of Corruption Act there is a Clause 5(e) which says that accumulation of disproportionate income is an offence. If a Patwari or Mamladar earns Rs. 500 p.m., he has an income of Rs. 6000/- per year. If he earns for ten years, the income should be Rs. 60,000/-. Assuming he spends Rs. 30,000, the savings should be Rs. 30,000/-. If the police finds that he has a House worth Rs. 50,000/—, he is prosecuted. He is punished. This more accumulation, disproportionate to income, sends him to jail for seven years. If this yardstick is made applicable to the politicians, I do not know what would happen in our country. There is some truth in it when people say that there are many politicians in various countries who have done nothing to earn their livelihood except politics throughout their life. Their earning is whatever they get by way of salary or dearness allowance or daily income which they get. If a Member of Parliament continues to be a Member of Parliament for a period of 20 years, I doubt whether any Member would be in a position to construct a house worth Rs. 5 lakhs. But if that happens, he is not punishable. But a poor Patwari or Chaprasi who is getting Rs. 200 straight away goes to jail. Therefore, it is my request that if the intention of the Government is really honest and if the Government intends that even these people who call themselves as public servants—Hon. Members—should be punished, the provisions of the Prevention of Corruption Act should be made applicable to these categories of people either by enlarging the scope of definition of "public servant" or by including the words "legislator or a person who is an elected representative from Gram Panchayat to Parliament" in the definition of "public servant".

Mr. Chairman; Sir, if a Patwari or Chaprasi takes 4 annas, he can be charged for corruption under the Prevention of Corruption Act and a lot of procedure follows. But if thousands of lakhs of rupees pass from the hands of a big person to a legislator and if it is proved, the Prevention of Corruption Act is not applicable. I would, therefore, appeal to the Hon. Minister to examine whether the time has come to consider whether the legislator, right from the Gram Panchayat level, elected or nominated, to all bodies including Parliament, banks and such other things should be treated as public servants so that there can be a check. At the same time, I will also like to make an appeal as the Hon. Minister of State for Home Afiairs is

here, that whether the time has come to delete section 197 of the Criminal Procedure Code which requires sanction of the Government to prosecute a public servant. If a person belongs to the ruling Party and if the facts are shown to the Government, I have many doubts whether the Government will give sanction to the prosecution of that person. We have instances very recently in our country. So, if our intentions are genuine and if our intentions are very real, it is necessary to delete section 197 so as to enlarge the scope of definition of public servants and see that the Prevention of Corruption Act is made applicable to the persons who are elected and who are, in fact, calling themselves as public servants and they are discharging the duties as public servants.

If we are to be deterrent, I believe Sir, such deterrent steps will have to be taken as have been done in Pakistan. If the legislators are found guilty of this type of crime, they are to be sentenced to six years. I feel even that is not sufficient. We speak at the highest tone about the eradication of corruption. We speak about the corrupt officers. We speak about the corruption of others. But when it comes to us, Sir, that eloquence falls into dim. If we are really to tell the people and the nation that we are not corrupt and we are not crooks as they think of us, we should bring a comprehensive legislation before Parliament. I am requesting the Government to bring forward that legislation and to pass a law in that connection.

Sir, the minimum sentence is one year. And I may tell you a case where a Patwari who collected Rs. 3 lakhs in a period of service of 20 years was convicted with a sentence of one year and with a fine of Rs. 50,000. When the matter went to the High Court, the High Court judge did not probably feel that the Patwari would be in a position to pay Rs. 65,000 by way of fine. The learned High Court judge said to the advocate, "Well, would your client pay Rs. 65,000 as fine and in that case, I reduce the sentence of one year and only fine will be there ?" The advocate said, 'yes'. What is the result ? Out of Rs. 3 lakhs, Rs. 65,000 went by way of fine and that was the premium. He is now enjoying with that money and with a good house. This is what happens. I would like, therefore, to appeal to the Hon. Minister to consider whether if the intentions are genuine. I believe that they are genuine intentions. Kindly consider whether the time has come to pass such a law or not. Those intentions are very good. These shortcomings in this particular Bill would not serve the purpose for which this Bill has been brought. I would, therefore, once more appeal to the Hon. Minister and the Hon. Members of this august House to see that this particular Bill is passed and before passing this Bill, as I said, if it be not complete, Government should come forward with a comprehensive measure so that all the aspects can be considered.

श्री बुद्धि चन्द्र जैन (बाड़मेर) : सभापति महोदय, मेरे मित्र, श्री राजेश पाइलट ने यह विधेयक यहां पर पेश करके राष्ट्र और समाज की बड़ी सेवा की है। इस प्रकार के प्राइवेट बिल्स 1963 में भी प्रस्तुत हुए थे। राज्य सभा में भी 1963 और 1962 में ऐसे विधेयक प्रस्तुत किए गए थे। हमारे प्रथम प्रधान मंत्री, पं० जवाहर लाल नेहरू ने अखिल भारतीय कांग्रेस कमेटी के बंगलौर अधिवेशन में यह विचार प्रकट किए थे कि लोकसभा तथा विधानसभाओं के सदस्यों को अपनी सम्पत्ति का ब्यौरा देना चाहिए। मंत्रिमण्डल के सदस्यों के लिए तो यह आवश्यक रखा गया कि वे अपनी सम्पत्ति का ब्योरा प्रस्तुत करें और तत्सम्बन्धी कोड आफ कांडक्ट का परिपालन भी हो रहा है परन्तु लोकसभा व राज्य सभा के सदस्यों के लिए इस प्रकार की कोई आचार संहिता नहीं है। अतः इनके लिए भी ऐसी आचार-संहिता होनी चाहिए। अभी मेरे मित्र ब्रिटेन के बारे में जिक्र कर रहे थे कि वहां पर

[श्री वृद्धि चन्द्र जैन]

ऐसा कोड आफ एथिक्स, कोड आफ कांडक्ट बना हुआ है। हमारे देश में विश्व का सबसे बड़ा प्रजातन्त्र है। इस प्रजातन्त्र को मजबूत करने के लिए भी ऐसी आचार-संहिता की आवश्यकता है। साथ ही राष्ट्र का इमानदारी के साथ निर्माण करने के लिए भी इस प्रकार की आचार्य-संहिता की आवश्यकता है।

जब इस देश की आजादी के लिए हमारे नेता लड़ रहे थे उस वक्त हम विद्यार्थी थे लेकिन हमने भी 1940-42 के मूवमेंट में भाग लिया था। उस समय किसी के भी दिमाग में सम्पत्ति की बात नहीं थी। दिमाग में केवल एक ही बात थी कि किस प्रकार से आजादी प्राप्त की जाए। उस वक्त आजादी प्राप्त करने के लिए लोग अपनी सम्पत्ति को कुरवान करने के लिए तैयार थे। पं० जवाहर लाल नेहरू के पिता पं० मोतीलाल नेहरू जो कि एक बहुत बड़े बैरिस्टर थे उन्होंने तथा अन्य लोगों एवं पूंजीपतियों ने भी त्याग-तपस्या करके राष्ट्र के लिए अपनी सम्पत्ति अर्पित कर दी थी परन्तु राष्ट्र के निर्माण के समय में वह स्थिति नहीं है। अभी मेरे मित्र कह रहे थे कि लोकसभा, राज्यसभा तथा विधान सभाओं के सदस्यों का जो नैतिक स्तर होना चाहिए, वह नहीं है। यह बहुत ही दुःख की बात है, इसके लिए हमें कुछ-न-कुछ सोचना पड़ेगा। मैं समझता हूं कि अगर इस विधेयक को पारित भी कर दिया गया और केन्द्रीय सरकार भी इस प्रकार का विधेयक प्रस्तुत करके पारित कर ले, तो भी हम भ्रष्टाचार को समाप्त नहीं कर सकेंगे। यह तभी संभव है, जब राष्ट्र के प्रति ईमानदारी की भावना हमारे दिमाग में आए और हम ईमानदारी का जीवन बरतने की कोशिश करें। हमारे महात्मा गांधी की विचारधारा हमारे दिमाग में आएगी और हम ईमानदारी की ओर आगे बढ़ेंगे, तब जाकर हम आचार-संहिता के नियमों का पालन कर सकते हैं। महात्मा गांधी आज़ादी के युग में आजादी को प्राप्त करने के लिए पैदा हुए। हमें राष्ट्र के निर्माण के लिए महात्मा गांधी जसे व्यक्तियों की आवश्यकता है। इसका पूरी तरह से पालन करने के लिए जो कार्यकर्ता है, जो लोकसभा और राज्य सभा के सदस्य हैं, उनको ईमानदारी की ओर कदम बढ़ा कर आगे बढ़ाना चाहिए।

हम महात्मा गांधी के सिद्धान्त को भूल गए। गांधी जी ने एक विशेष बात यह कही थी कि हम लोगों को खादी का प्रयोग करना चाहिए। मुझे दुःख के साथ कहना पड़ता हैं कि हमारे कांग्रेस के सदस्य, चाहे लोकसभा के सदस्या हों या राज्य सभा के सदस्य हों, 50 प्रतिशत भी खादी का प्रयोग नहीं करते है। मंत्रिमंडल के सदस्यों को भी खादी का प्रयोग करना चाहिए, लेकिन वे नहीं करते हैं। वे लोग इतनी शानदार पोशाकें एक-एक दिन की अलग-अलग पहन कर आते हैं।

एक माननीय सदस्य : टिकट का प्रश्न है।

श्री वृद्धिचन्द्र जैन : टिकट का प्रश्न नहीं है। टिकट मिले या न मिले, लेकिन सही बात रखनी चाहिए। मैं कहना चाहता हूं कि सच्चे आदमी को टिकट नहीं मिलेगा तो कोई भी पार्टी जीवित नहीं रह सकती है। कोई प्रजातन्त्र जीवित नहीं रह सकता है। इसलिए मैं कहना चाहता हूं कि हमें सिम्पल लिविंग और हाई थिंकिंग के सिद्धान्त पर चलना चाहिए। जब तक हम सिम्पल लिविंग और

हाई-थिंकिंग के सिद्धान्त पर नहीं चलेंगे, तब तक कोई भी तरक्की नहीं करसकता है। हमारे मित्र ने ठीक ही कहा है कि हम कानून बनाते हैं, लेकिन उसमें पैनल्टी क्लाज नहीं है। यदि कोई भी सम्पत्ति का सही ब्योरा न दे, गलत ब्योरा दे तो पैनल्टी का प्रोवीजन होना चाहिए। अगर इसका प्रोवीजन नहीं होता है तो कानून बनाने के उद्देश्य की पूर्ति नहीं होती है। इसलिए मैं कहना चाहता हूं कि पैनल्टी क्लाज का प्रावधान होना चाहिए।

दूसरी बात मैं विशेष तौर से इस कानून के अन्दर कमी की ओर आपका ध्यान आकर्षित करना चाहता हूं। यदि कोई भी व्यक्ति सार्वजनिक जीवन में आना चाहता है, एम. एल. ए. या एम.पी. बनना चाहता है, तो उसको एट-दि-टाइम और नौमिनेशन के समय ही सम्पत्ति का ब्योरा देना चाहिए। उस वक्त सम्पत्तिका ब्योरा देने से जनता को भी वास्तविक स्थिति का पता चल सकेगा। यदि उसने सही ब्योरा नहीं दिया है, तो जनता उसका फैसला करेगा। एट-दि-टाइम आफ नौमिनेशन ब्योरा देने से उसका असर पड़ता है। जनता से कोई बात छिपी हुई नहीं रहती है। सम्पति के ब्योरे का जिक्र हुआ तो लोकसभा के अध्यक्ष और राज्य सभा के सभापति को भी सही सम्पत्ति का ब्योरा देना चाहिए। मैं कहता हूं उसकी पब्लिसिटी भी होनी चाहिये। जनता को मालूम होना चाहिये कि कहां स्टैंड करते हैं। मैं तो यह भी कहूंगा कि सार्वजनिक जीवन और व्यक्तिगत जीवन में कोई विशेष दूरी नहीं होनी चाहिए। एक व्यक्ति का जीवन बिलकुल खुला (प्लेन) होना चाहिये जिस से जनता को जानकारी हो सके और उसको दृष्टि में रखकर जनता अपने मतों का प्रयोग कर सके।

इन्हीं शब्दों के साथ मेरे मित्र ने जो विधेयक प्रस्तुत किया है उसका स्वागत करता हूं और चाहता हूं कि केन्द्रीय सरकार इस सम्बन्ध में विधेयक प्रस्तुत करें, क्योंकि उससे ज्यादा डेटेरेंट और प्रीवेन्टिव इफेक्ट पड़ेगा तथा सदस्य अपनी सम्पत्ति का सही ब्योरा पेश करेंगे।

श्री राजेश कुमार सिंह (फिरोजाबाद) : सभापति महोदय, मेरे माननीय मित्र श्री राजेश पायलट ने लोक सभा तथा राज्य सभा के सदस्यों द्वारा आस्तियों और दायित्वों की घोषणा सम्बन्धी जो विधेयक प्रस्तुत किया है, इसके लिए मैं इनकी बहुत प्रशंसा करता हूं, इन्होंने बहुत हिम्मत का काम किया है। यद्यपि उधर बैठे हुए लोगों से मुझे कम उम्मीद है कि ऐसा कानून बन सकेगा, फिर भी मैं सब के लिए ऐसी बात नहीं कह रहा हूं, कुछ के लिए कह रहा हूं।

राजेश जी ने जो विधेयक पेश किया है इस में एक कमी तो यह रह गई है कि इसमें कहीं भी सजा देने वाली बात नहीं है, उसको छोड़ दिया गया है। मेरे दोस्त पायलट हैं, विचार आया तो उमंग के साथ आगे आये, लेकिन साथ ही आगे निकल गये। इसमें दूसरी कमी यह रह गई है कि जहां पार्लियामेंट के मेम्बरों का प्रश्न है, वह तो ठीक है, लेकिन कुछ मंत्री ऐसे भी होते हैं जो 6 महीने के लिये आते हैं और किसी वजह से 6 महीने के अन्दर चुने नहीं गये, तो वे सदस्य नहीं रह सकेंगे, ऐसे लोग शायद इस परिधि से बाहर रह गये हैं। इसमें केवल सदस्य शब्द लिखा गया है – इसलिये प्रधान मंत्री भी इस से बाहर नहीं होना चाहिये और ऐसे सदस्य भी बाहर नहीं रहने चाहिये। हो सकता है ऐसे लोग जो सदस्य नहीं हैं, 6 महीने के लिये

[श्री राजेश कुमार सिंह]

मंत्री बनकर आते हैं, कोई गड़बड़ कर के चले जायें, ऐसे लोगों को इस विधेयक की परिधि से बाहर रखना मेरी दृष्टि में उचित नहीं होगा।

जहां तक सार्वजनिक जीवन की पवित्रता का प्रश्न है—मैं यह तो नहीं कहता कि सभी लोग गलत हैं, हमारे यहां अच्छे लोग भी हैं, लेकिन जैसा मेरे माननीय सदस्य बतला रहे थे कि सदस्य बनने के कुछ दिन बाद कोई व्यक्ति मकान बना लेता है तो लोग उसके बारे में उल्टा सोचने लगते हैं। इसलिये ऐसा कानून बनाते समय इस तरह की व्यवस्था भी हमें करनी चाहिये कि जब कोई व्यक्ति अपने एसेट्स को डिक्लेअर करे तो उसको कोई भी व्यक्ति चेलेंज कर सके। मान लीजिये मैंने अपने एसेट्स के बारे में डिक्लेरेशन किया तो उसको चेलेंज करने का दायरा बहुत सीमित नहीं होना चाहिये, पार्लियामेंट या और कोई भी एजेंसी उसके खिलाफ चेलेंज कर सके कि फला व्यक्ति ने गलत डिक्लेरेशन किया है। मैं जानता हूं —आज बहुत से लोग इंकम टैक्स के मामले में गलत डिक्लेरेशन करते हैं, सम्पत्ति कुछ है, लेकिन दिखाते कुछ हैं। बेनामी धंधा कर के उन्होंने बहुत-सी जायदाद बना ली है, जमीनों के मालिक बने हुए हैं, लेकिन कानून के दायरों से वे आज बचे हुए हैं। इसलिये हम जो कानून बनाने जा रहे हैं उसमें इस तरह की व्यवस्था होनी चाहिये जिससे वह बचा न रह सके। मैं यह भी निवेदन करना चाहता हूं कि यदि कोई व्यक्ति उस डिक्लेरेशन को चेलेंज करता है और इस्टेब्लिश कर देता हूं कि वह गलत है तो उसके लिये सजा की व्यवस्था भी होनी चाहिये।

अभी हमारे जैन साहब नामिनेशन फाइल करते समय डिक्लेरेशन की बात कह रहे थे। जैसे हम कांस्टीचूशन की शपथ लेते हैं कि हम उसके प्रति वफादार रहेंगे, उसी समय यह डिक्लेरेशन भी होना चाहिये कि यदि उसने गलत डिक्लेरेशन किया है तो उस की सदस्यता समाप्त हो जायेगी। इसलिये जहां तक इस बिल का सम्बन्ध है यह तो पास होना ही चाहिये, लेकिन एक बात अवश्य कहना चाहता हूं—कई बार इस हाउस में भी चर्चा हुई है और वह चर्चा थी—लोकपाल बिल के बारे में।

मान्यवर, काफी समय पहले ओमबुड्समैन के बारे में बहुत-सी चर्चाएं हुईं और 1713 में चांसलर आफ जस्टिस, जोकि लोकपाल की ही तरह था, स्वीडन में बना और उसके बाद सन् 1800 के आसपास वह ओमबुड्समैन बन गया। हमारे यहां भी इसके बारे में काफी चर्चाएं हुई हैं और लोकायुक्त उत्तर प्रदेश में जनता पार्टी की सरकार के समय में नियुक्त किया गया। मैं इस बहस में नहीं जाना चाहता कि उसके अधिकार बहुत सीमित थे और वे बढ़ने चाहिये। प्रश्न यह है कि करप्शन की निगरानी के लिए, उसकी रोकथाम के लिए कोई एक एजेन्सी होनी चाहिए क्योंकि जब भ्रष्टाचार की बात आती है, तो सम्पत्ति के डेक्लेयर करने से उसकी कुछ रोकथाम हो सकती है। जो सम्पत्ति अवैध रूप से अर्जित की गई है, गलत रास्तों से जो धन अर्जित किया गया है, उसकी निगरानी होनी चाहिए। बर्टरेंड रसल ने तीन इविल्स के बारे में कहा है, '**बिल टू पजेस, विल टू पावर एण्ड फिजीकल इविल**"। ये जो इविल्स हैं, ये करप्शन पैदा करते हैं। एम. व पीज के चुनाव में आज कितना रुपया खर्च होता है और कानून कितना रुपया खर्च करने की अनुमति देता है लेकिन उससे बहुत ज्यादा रुपया

खर्च होता है । मंत्री महोदय यहां पर मुझ से सहमत न हों लेकिन मन में सहमत होंगे कि चुनाव में वास्तविक खर्च जो होता है, वह क्या होता है और दिखाया क्या जाता है । हम यह सोचते हैं कि अगले चुनाव में 10 लाख रुपया चाहिए । तो इसमें विल टू पावर और फिजिकल इविल वाली बात आ जाती है और दुनिया में कोई ऐसा व्यक्ति नहीं होगा, जो इसकी परिधि से बाहर हो । यह बात संन्यासी या साधु या महापुरुष पर लागू न हो, तो दूसरी बात है लेकिन जो आम आदमी है, उस पर लागू हो जाती है । इसलिए इस बारे में यह बात साफ होनी चाहिए ।

पिछली बार, मेरा ख्याल है सन् 1977 में लोकपाल बिल लाया गया था और उस समय भी इसके बारे में चर्चाएं हुई थीं लेकिन मैं सरकार से निवेदन करूंगा कि इस तरह का कोई बिल सरकार के द्वारा लाया जाए। यदि आप भ्रष्टाचार को मिटाना चाहते हैं और लोगों के चरित्र को बढ़ाना चाहते हैं, तो सही रूप में एक विधेयक यहां पर लाएं । जनता के नुमायन्दे जो हैं, वे जनता में जाकर करप्शन की बात करते हैं और यहां पर पार्लियामेंट में भी इस पर काफी बहस होती है लेकिन हम ने रेलों में लोगों को कहते सुना है कि ये जो ऐसी बात करते हैं, ये कितने अच्छे हैं । इस चीज पर रोक लगाने के लिए कोई पाबन्दी होनी चाहिए, कोई बन्दिश होनी चाहिए क्योंकि अगर कोई बन्दिश न हुई, तो निश्चित रूप से कोई बात नहीं बन पाएगी क्योंकि करप्शन जो है, वह तरह-तरह से होता है ।

मैं इस बिल का तहेदिल से समर्थन करता हूं और श्री राजेश पाइलेट को ऐसा बिल लाने के लिए धन्यवाद देता हूं । मेरा नाम राजेश कुमार सिंह है और उनका नाम राजेश पाइलेट है, दोनों का नाम एक जैसा ही है,सिर्फ उनके नाम के आगे पाइलेट लगा हुआ है । इसलिए मैं उनके बिल का पूर्ण समर्थन करता हूं ।

PROF. N.G. RANGA (Guntur) : Mr. Chairman, Sir, I am glad this Bill has given us this opportunity to directing our attention to this most vital problem. The principal objective of this Bill is to ensure that the Members of Parliament are above temptations of money and the abuse of their influence and power. On account of their proximity to citadels of power it may be possible for some of these people to make illegitimate gains and the society has to be guarded against that kind of danger.

In addition to this there is another aspect. Members of Parliament have themselves to be protected from number of people who are interested in charcter assasination. Therefore, it has two sides and this double-edged weapon is essential in order to protect Members of Parliament and enable them to discharge their duties without falling pray to various temptations being placed before them from time to time by various agencies.

Sir, it is easy to pick holes in the details of the Bill but I would like the Government to take advantage of this opportunity that is given to Parliament and also for themselves to make it clear to this House and to the public as a whole that they are also in favour of the general objective behind this Bill. We are anxious that our Members of Parliament should be honest and straight-forward and they should be independent of the lobbying interests of industrialists and various other classes of people, and that they should be protected from calumny. In view of this, legislation is necessary with provisions for taking action against such of those Members of Parliament

[Prof. N.G. Ranga]

who come to fall a pray to these various temptations. Let the Government come forward as soon as it is possible with a simple Bill making it obligatory for every Member as well as Ministers to place before the Speaker of this House and also the Chairman of the other House a statement of their assets and liabilities in various shapes in land, buildings, shares and so on. And then afterwards from year to year, they should go on adding any additional statement to say whether they have made any more money by legitimate means and in what way and to what extent and so on, so that there will be a continuing statement and information in the possession of the Speaker here and the Chairman in the other House. And it would be open to anybody in the country to challenge the veracity of this or for the Government to challenge it. Whether it should be made a cognizable offence or not is a matter which has to be carefully studied by the Government in all its dimensions; because Members of Parliament have got to be protected from among themselves and also from people who are interested in creating trouble from time to time.

Some years ago, when I think, Hon. Speaker Dhillon was there occupying this august chair, a suggestion was put forward that such a statement should be made by Members of Parliament. A number of Members had submitted it. Earlier, Pandit Jawaharlal Nehru himself was the first to submit such a statement. I myself came forward and submitted my statement also. Like that even now in a voluntary manner, nothing prevents us from placing this statement before the Speaker or the Chairman as the case may be, but then it is better to have legislation.

Ministers have also got to be protected. Supposing there are sixty Ministers and there is only one man who is indulging in some nefarious activities, all the other Ministers get a bad name. Maybe that all the Ministers are honest, yet there are people who would be prepared to malign them, they will say that such and such Minister has built this house, has got share in some eight or nine-storeyed building, and all sorts of things. Our democracy has got to be saved, and it has to be saved to the extent it is possible. In this direction, the Government is already too late and I would like the Government to take the earliest possible opportunity to come forward with suitable legislative proposal, but with one caution. Earlier, my hon. friend from the opposition made a reference to the earlier Lokpal Bill, where they wanted to bring in the Members of Parliament also. That went too far. I was very much opposed to that; a number of us were opposed to that, because by that the Members of Parliament will be brought under unnecessary, unwholesome and undue control of the executive and also of the black-mailers and various other evil forces. So, I am not at all in favour of rejuvenation or re-incarnation of such a Bill.

SHRI HANNAN MOLLAH (Uluberia) : Mr. Chairman, Sir, first of all, I congratulate my friend and colleague, Shri Rajesh Pilot for piloting this Bill. Sir, I agree with many of the arguments put forward by other Hon. Members in favour of this Bill. I don't want to go into all aspects of it in detail, but there are no two opinions that the people who have the responsibility to build and lead the nation and to uphold the democratic principles and take the country forward, their integrity should be above question. But it is unfortunate and it is the weakness of our system that during the last thirtyfive years we could not raise such questions about ourselves. That is the reason why my friends have been forced to bring forward the Bill here. We in the younger generation also feel that this type of question mark was not brought up against our leaders in the old days. They were criticised on many points, but their integrity and honesty gene-

rally were not in question. But this question is coming up now and the common people are losing faith in the integrity and honesty of the politicians. In this connection, I will mention that in this class-divided society, there are vested interests. There is an urge for accumulation of capital and property. Threfore, they are indulging in this and increasing their properties by various means. Those forces want to manipulate the State machinery, administration and the personnel behind the administration. Therefore, in this system there is every possibility that those people are misguided or used as instruments in the hands of the vested interests. Every day, we find new types of corrupt and wrong practices are coming up in the public life tarnishing the image and integrity and dignity of the political personnel. It is unfortunate that now we are thinking of enforcely it, to compel the persons, supposed to serve the people and pleadged to be above these things in the name of the Constitution and in the name of their God, to be honest. Of course in this political and economic life and the administrative system it is very difficult, but we have to find out means to reduce this evil. Sir, many sugestions have already been put forward in this regard. You know that it is also unfortunate that before two decades, this was discussed. Our earlier generation, whose integrity was not questioned, had brought it. But after much damage has been done, now we the younger generation are compelled to raise this issue before the nation again.

This is the unfortunate part of the situation. People are losing their morale, and this is the actual fact. What is the reason ? Lack of political will on the part of those persons who should pursue and enforce it. That question came up, but why was it not passed and implemented ? If it had been done two decades earlier, we could probably have checked many of the things which have already happened and tarnished the image of the politicians. But we should not lose more time. Pandit Nehru, as our respected Ranga Ji said, declared it, and asked the Ministers to do so; but I doubt whether more than 1% of the Ministers did it.

So, this is the situation. If we discuss these things eternally, nothing would come out. We should take some decision and represent the total conscience of the nation. This is the highest forum. The whole nation is represented here. We should stand together, to raise our morale high. It is high time it is done.

For this reason, I congratulate the Member for having brought this Bill. It is not a question of professing honesty but of maintaining it. People should also believe that this honesty is real and above question. In this manner, people will also come forward; and we will be able to advance with the people.

Some Hon. Members mentioned about the Ministers. The mover of the Bill has mentioned only Members of Parliament. But the Ministers should also be mentioned, because anybody can be a Minister without becoming a Member of Parliament. So, nobody should be able to evade responsibility.

There was mention only about minor children. But any MP can do something for his elder children and manage to get some licence or favours from Government and increase the assets of his other family members. So, all these things should also be looked into.

I agree with Mr Parulekar that the MPs should not be vulnerable to vested interests. They should not take any benefit from them. Our Code of Conduct should be perfect, and MPs should not take any type of benefit or help etc. from vested interests.

This is the situation. We should act if we want to stop corruption which has already polluted the air of our country in many States and many places. All these things are going on; and the peo-

[Shri Hannan Mollah]

ple are losing faith. In this situation, we should take a decision. I again thank my friend for having brought this Bill. I would appeal to the Minister to take proper action, and not ignore this like they did 20 years back. This time at least, they should come forward with a comprehensive Bill and make it a law, and make it serve the purpose which we all jointly want it to.

With these words, I support the Bill and thank my friend.

SHRI EDUARDO FALEIRO (Mormugao) : Mr. Chairman, I congratulate my friend Mr. Rajesh Pilot for bringing forward this Bill. I have no doubt and it is apparent from this Bill itself that he is motivated by the highest and by the best of the intentions to clear and to clean our public life. I am not sure however that this Bill is in a position to achieve this very high and noble purpose.

My leader, Prof. Ranga, in his speech, was saying that it is not really necessary that a piece of legislation should be there; and it is open to the Members of Parliament to go to the Speaker and place before him their statements of assets and liabilities; and I should think that, in Parliament rather than having a piece of legislation which practice is there very much in our country; for everything, we have a legislation—rather we should develop conventions, healthy conventions, they will go a much longer way in attaining the objective which this piece of legislation and similar pieces of legislations propose.

If you recollect, you had been a Minister before coming over here and you are well aware that there is a code of conduct for Ministers under which they are supposed to place their statements of assets and liabilities in the States before the Chief Minister and in the Centre, before the Prime Minister. This has been going on for a large number of years. Upto this stage, it has not been made into a legislative act. In fact, this practice was, as you are aware; started in 1960; on the initiative and a call given by the Congress Working Committee, and the Ministers place their statements of assets and liabilities before the Chief Ministers in the States and the Prime Minister in the Centre. This call was given by the Working Committee of the Congress Party in 1960; it is still, by and large, being followed.

Now, the question is whether this submission of a statement of assets and liabilities has really reduced corruption? Has it really attained the objective sought by it in public life ? Has it really made a better man ? I do not know. I pore this question for the consideration of this honourable House.

Mr. Rajesh Kumar Singh spoke here about the Lokpal Bill. In fact, it was his leader Mr. Charan Singh who said something about it. He did not mention the name, but he mentioned the year 1977. It was Mr. Charan Singh who sought to bring in a piece of legislation concerning Lokpal in this House. It was on July 25, 1977 that Mr. Charan Singh addressed a letter to the Secretary, Lok Sabha, under Article 117 of the Constitution, his request was to introduce and consider a Lokpal Bill. But my distinguished friend and a leader says, that Mr. Charan Singh then was the Home Minister and Mr. Morarji Desai was the Prime Minister. When Mr. Morarji Deshai was asked to comment, he said,

> "As long as present government is in power, it will not take any initiative to appoint a Lokpal which will mean inviting floods of complaints against the people in power."

This has been the recent history of the Lokpal Bill. As my leader, Prof. Ranga has said, this was not the initiative

taken by Mr. Charan Singh in 1977; there had been earlier repeated attempts made in the Lok Sabha to bring forward any such legislation; and one such piece of legislation was referred to the Joint Select Committee of both Houses of Parliament. But, then, due to some reason or other, sometimes due to dissolution of Parliament before time or some such reason, this Lokpal Bill never turned into a piece of legislation actually.

My respectful submission to this House is this : rather than tinkering with this type of solution, which may go somewhere in solving the problem, but, hardly a long way in solving the problem, we have got to address ourselves to the cause of this malaise which consumes not only politicians but consumes everybody from top to bottom. We have some constituents, coming from our consitituency, who say that when they go to railway station they have to pay some extra money to buy a railway ticket.

I must congratulate this Government for the direction, for the call given, and for the letter written by the Prime Minister recently to all the Chief Ministers. The Prime Minister has issued definite instructions to tone up the administration in the States and to eliminate corruption. She has issued definite instructions in this regard not only to the States but also to the Centre; and I am sure that something good and positive will come out of these efforts. Then only the problem of corruption at all levels can be tackled on a war footing.

Sir, do you know what is happening in some parts of the country? In some of the North Eastern States, the extremist elements are catching hold of some people whom they consider to be corrupt and they are just beheading them, or just killing them. We do not want this thing to happen to the rest of the country. Some positive steps must be taken within the framework of the rule of law while sanity prevails and we should not allow this country to go out of our hands into those of the terrorists and extremists.

I shall now mention the causes of this situation. I would submit, respectfully, that the whole system of elections is to be blamed to a very large extent. Elections have also become a very costly affair rather too costly for a Member of Parliament. A Member of Parliament has to cover hundreds and thousands of kilometres involving a population of about ten lakhs and sometimes even more than that. An enormous army of canvassers has to be employed, a number of posters prepared and a very big paraphernalia has to be looked after and it has to be looked after with hard cash.

I would submit that we have got to change our system of elections. The Government must come forward in right earnest with a comprehensive plan of electoral reforms. Personally, my submission is that rather than having a specific reform we should have some comprehensive reforms.

I would like to make one or two submissions and then conclude. One submission would be that Members of Parliament should be elected not by direct election. I am making a straightforward submission, but by indirect elections. We should start from the Panchayat elections. What do we find today? Hardly ten per cent of people in our State know who is their Member of Parliament. Hardly ten per cent of the people in the constituency will be knowing who is their M.P. It is not an individual case. By and large, people will know the *Sarpanch*. Everybody will know the *Sarpanch*. A large number of people may know the M.L.A. But to know the M.P., it is a difficult proposition.

MR. CHAIRMAN : Do you mean, knowing intimately ?

SHRI EDUARDO FALEIRO : Not even intimately. An average villager will not know the M.P. And much more, he will not know what the M.P. is doing, and even if he knows the M.P. he may not be knowing what the M.P. is doing. A Member of Parliament has to sit here and discuss vital issues of economic import, concerning foreign policy and some matters of such complexity that the average person may not know about them at all. He is not aware of the implications of this. Therefore, my submission is, that the people should be aware of the issues, the people should be aware of persons, and the role played by those persons. Therefore, I say that there must be indirect elections. As in the case of Rajya Sabha where we do have indirect elections, the election is much less expensive, it is much more difficult to tamper with the election as an M.P. from the Rajya Sabha, because capturing of booths or some such thing will not happen in the case of indirect elections. That happens very often in the case of Lok Sabha elections and therefore the Rajya Sabha elections appear to be much fairer, much less fraud can be played there and the role of money is much more limited there.

17. hrs.

On the electoral reforms, it is time that we should bring forward reforms in the sense of having proportional representation or the list system. In the proportional representation, every party will get broadly the representation and expression of the support of the people all over the country or all over the State. Therefore, proportional representation system, which is now prevalent practically in all the western democratic countries, should be considered here also. Let us not wait for this reform till the British Parliament brings this type of reform. This type of reform has been advocated in this House as well as outside by many committees and by many people. Therefore, I endorse this reform.

Lastly, I would say that it is time that we give better facilities to our Members of Parliament so that they can discharge their duties with a sense of independence, sense of responsibility and fulfil their duties much better than what they can do at present. We have been saying this on different occasions. Once again, I make an appeal for better facilities to Members of Parliament and Members of State Legislatures to discharge their duties.

With these few words, I endorse the spirit of the Bill.

श्री कृष्ण कुमार गोयल (कोटा) : सभापति जी, श्री राजेश पायलेट ने जिस भावना के साथ इस विधेयक को प्रस्तुत किया है, मैं उसका समर्थन ही नहीं करता हूं, बल्कि उसकी सराहना भी करता हूं ।

एक माननीय सदस्य : कुछ तो पसंद आया ।

श्री कृष्ण कुमार गोयल : आप भी बहुत पसंद हैं ।

जहां तक प्रतिनिधियों का सवाल है, वह एक समाज का प्रतिबिम्ब है । वह शंकाओं से परे हो, केवल परे ही न हो वह व्यक्ति, जिसको जनता चुनकर भेजती है, वह इस बात को महसूस करें कि हमारा प्रतिनिधि ईमानदार है । इसकी स्थापना करना बहुत आवश्यक है । जिस प्रकार का यह विधेयक प्रस्तुत किया गया है, ऐसा विधेयक सरकार की ओर सारी बातों को उसमें शामिल करके विस्तृत रूप में सदन के अन्दर पेश किया जाना चाहिए ।

जैसा कि मेरे से पूर्व सदस्यों ने कहा है कि इसकी भावना सुन्दर है और इस भावना का समर्थन हरेक को करना चाहिए और वह

करेगा, लेकिन यह अपने आप में पूर्ण न होकर अपूर्ण है। इस बिल में कई खामियां रह गई हैं, जिन खामियों के कारण अपनी रिटर्न सब-मिट करने के बाद भी वह अपनी बेईमानी से, बेईमानी से कमाए हुए पैसे से जनता की निगाहों से बचकर निकल सकता है। जैसा कि इस बिल में क्लाज-2 सब-क्लाज-9 के अन्दर ज्यूवेलरी बयान करते हुए कुछ कहा गया है। कहा गया है कि परसनल रिंग्स और बैंगल्स को उसमें शामिल न किया जाए। इस प्रकार का एग्जेम्पशन दिया गया है। इससे प्रापर्टी को बनाना और बेईमानी से कमाए हुए पैसे के रूप को बदलना हरेक के लिए आसान हो जाएगा। मैं तो आपके माध्यम से मांग करना चाहता हूं कि चुनकर आ जाना और चुनने के बाद एक अवधि के अपने-अपने एसेट्स प्लेस करना काफी नहीं है। बल्कि जिस समय हम अपना मनोनयन पत्र भरते हैं, उसी मनोनयन पत्र के साथ-साथ हमें अपने एसेट्स बताने चाहिए। एसेट्स का विवरण देते समय केवल ऐसा न हो कि नामिनेशन फार्म के साथ लगाकर दे दिया और वह रखा जाय, बल्कि उसका फोलो-अप एक्शन होना भी बहुत जरूरी है। जो एसेट्स के विवरण मैंने दिये हैं, वह कहीं कम तो नहीं हैं या ज्यादा तो नहीं हैं। सभापतिजी, मैं यह निवेदन करना चाहूंगा कि जब कोई सदस्य अपने एसेट्स का विवरण दे, चाहे एम० पी० बनने के बाद स्पीकर को दे या राज्य सभा के चेयरमैन को दे या जैसा मैंने सुझाव दिया है नामिनेशन फाइल करते समय फार्म के साथ अपना स्टेट-मेंट एसेट्स के बारे में लगाये तो उसका फोलो अप एक्शन होना चाहिये कि वह कम तो नहीं हैं या ऐसा तो नहीं है कि उसकी एसेट्स कम हैं लेकिन उसने बहुत बढ़ाकर दिखलाई है। ऐसा भी होता है, जिस व्यक्ति की नीयत साफ नहीं है, जिनके मन में बेई-मानी है वह अपने एसेट्स को बढ़ा-चढ़ाकर बतलायेगा। जैसे ज्वेलरी है, गोल्ड है, उसको ज्यादा शो करेगा, ताकि आने वाले समय में जब उसको बेईमानी करने का मौका मिल रहा है तो उस बेईमानी से बढ़ाई गई दौलत को जस्टीफाई कर सके। अब प्रश्न है कि फौलो-अप एक्शन कैसे हो ? मैं यह चाहता हूं कि यह मेंडेटरी होना चाहिये कि एसेट्स की जो रिटर्न फाइल की गई है उसकी कापी साइमलटेनियसली इंकम टैक्स अथारिटी को चली जाय ताकि उसका वैरिफिकेशन हो सके। इस तरह से जब इंकम टैक्स अथारि-टीज उसको वैरिफाई करेगी और उसमें अगर बहुत फर्क पाया जायेगा तो वे पैनल्टी भी इम्पोज कर सकेगी।

आप ने इसमें "शल" वर्ड का प्रयोग किया है, लेकिन उसके बावजूद भी मैं स्पी-कर को रिटर्न नहीं देता तो मेरे खिलाफ क्या कार्यवाही होगी ? विद-इन-ए स्टिपुलेटेड पीरियड में अपना रिटर्न स्पीकर या चेयर-मैन को नहीं दे पाता हूं तो आटोमेटिकली मेरी मेम्बरशिप सीज होनी चाहिये। जब तक इस प्रकार का प्रावधान आप कानून में नहीं करेंगे, तब तक जो हमारी मंशा है वह पूरी नहीं होगी। अगर इस तरह की व्यव-स्था हम कानून में कर सकें तो इसका बहुत अच्छा प्रभाव पड़ेगा।

एक बात मैं और कहना चाहता हूं—हम लोग अपने पाखण्ड से, चरित्र से, व्यवहार से, जनता को आकर्षित करते हैं, हिपोक्रेट्स हैं, पाखण्डी हैं। समाज में उन्नत चरित्र की बात करेंगे, ईमानदारी की बात करेंगे, छुआछूत की बात करेंगे, गरीबी हटाने की बात करेंगे, अच्छे-अच्छे भाषण देकर चले जायेंगे, लेकिन कभी अपने दिल को टटोल कर देखा है, जिस

[श्री कृष्ण कुमार गोयल]

ईमानदारी की बात मैं करता हूं, वास्तव में मैं कितना ईमानदार हूं ? जिस सच्चाई की मैं बात करता हूं, स्वयं कितना सच्चा हूं ? हमारी नई आने वाली पीढ़ी जब हमारे इस पाखंडपूर्ण व्यवहार को देखती है तो क्या समझती है ? नेताजी ईमानदारी की बात कर के गये हैं, लेकिन कल तो कंगाल थे, आज कारें चलती हैं, फैक्ट्रियां चलती हैं, यह सब कहां से आ गया ? इनसे बड़ा झूठा और चरित्रहीन आदमी नहीं है। वे जब देखते हैं कि मेरा प्रतिनिधि पब्लिक प्लेटफार्म पर, चाहे सामाजिक क्षेत्र हो या राजनीतिक क्षेत्र हो, जिस तरह की बातें कर के गया है, वास्तव में वह क्या है ? इसका प्रतिबिम्ब उन पर बहुत विपरीत पड़ता है। इस तरह का पाखंड आज सारे समाज को खाये जा रहा है और हमारी आने वाली जेनरेशन, नई पीढ़ी इस पाखंड और इस व्यवहार के कारण बहुत दुखी है, खिन्न है। मैं इसी प्रसंग में यह भी कहना चाहूंगा कि जब देश के अन्दर बेरोजगारी और बेकारी बढ़ रही है, खास कर पढ़े-लिखे वर्ग में, तो वे सोचते हैं कि इससे अच्छा धन्धा नहीं है। क्या करेगा पढ़ कर, क्या करेगा नौकरी करके, सबसे अच्छा धन्धा यह है कि ईमानदारी की बात कर, चरित्र की बात कर और एम० एल० ए० और एम० पी० बन जा और फिर सम्पत्ति कमा। तो यह जो पाखंडपूर्ण व्यवहार है, यह जो हिपोक्रेसी है, यह समाज को खा रही है। मेरा निवेदन यह है और अभी जैसा कहा गया, मुझे माफ करेंगे क्योंकि इसमें थोड़ी राजनीतिक बात तो जरूर आएगी लेकिन मुझे यह बात कहने की इजाजत आप देंगे और मैं श्री पाइलट से यह कहना चाहता हूं कि किस सरकार से आप यह मांग कर रहे हो कि वह ऐसा बिल लेकर यहां आए। महाराष्ट्र और हिमाचल प्रदेश में कब कदम उठाया गया ? तब उठाया गया जब अदालत का वरडिक्ट हुआ। बिहार आज भी सुप्रीम कोर्ट के जजमेंट का इन्तजार कर रहा है। जब हमने अपने जीवन के मूल्यों को इस प्रकार का बना लिया है, जब हमने अपने जीवन से आदर्श समाप्त कर दिये हैं और किसी भी प्रकार से सत्ता में रहना है, किसी भी प्रकार से पैसा कमाओ, तब तक क्या किया जा सकता है। जीवन के मूल्य बदल गये हैं। एक समय था कि सादा जीवन सबसे अच्छा माना जाता था। आज जीवन का मूल्य है कि पैसा कमाओ चाहे किसी भी प्रकार से पैसा कमाओ। आज जिसके पास सम्पत्ति है, उसकी प्रतिष्ठा समाज में होगी। आज जिनके पास बंगला है, टेलीफोन है और गाड़ी है, उसकी समाज में प्रतिष्ठा है। आज उनकी प्रतिष्ठा है, जो एन्टरटेन करेंगे दावतों से, शराब से। आज जीवन के मूल्य ऐसे बन गये हैं। जहां पर इस प्रकार के मूल्य बन गये हों, वहां पर क्या करना चाहिए यह विचार का विषय है। अगर आपको लोकतन्त्र को जीवित रखना है और अगर आप चाहते हैं कि लोगों की लोकतंत्र में आस्था बनी रहे और वह आस्था न डिगे और यहां पर खोकर जाना है और कुछ पाने के लिए नहीं आना है, ऐसी बात लोगों के मन में रहे, तो निश्चित रूप से सरकार को इस पर गम्भीरता से विचार करना होगा और मैं आशा करता हूं कि जिस भावना से यह विधेयक लाया गया है, वह पूरा स्वागत योग्य है। मैं सरकार से यह कहना चाहूंगा कि लोकतंत्र को जीवित रखने के लिए और लोगों की आस्था लोकतंत्र में बनी रहे और वह डगमगाए नहीं, उसके लिए यह बहुत आवश्यक है कि कोई मजबूत विधेयक सरकार इस सदन में लाए। हम जो प्रतिनिधि हैं वे

समाज के प्रतिबिम्ब हैं और लोग हमसे प्रेरणा लें, ऐसा व्यवहार हमारा होना चाहिए और इसी आशा के साथ मैं इस बिल का समर्थन करता हूं ।

17.13 hrs.

(MR. DEPUTY-SPEAKER *in the Chair*)

श्री गिरधारी लाल व्यास (भीलवाड़ा) : सभापति महोदय, मि० राजेश पाइलट ने जो यहां पर यह बिल रखा है लोक सभा तथा राज्य सभा के सदस्यों द्वारा आस्तियों की घोषणा विधेयक, 1981, मैं इसका समर्थन करता हूं । भावना इनकी अच्छी है मगर भावना के अनरूप अगर हम तहेदिल से इसकी पालना न करें, तो इस प्रकार के बिल लाने में कोई खास सिद्धान्त नहीं है ।

सबसे बड़ी बात यह है, जिसके बारे में सभी माननीय सदस्यों ने कहा कि हमारे यहां जो चुनाव की प्रक्रिया है, उसमें आमूल चूल परिवर्तन होना चाहिए । जब तक इसमें परिवर्तन नहीं होगा, तब तक हम किसी प्रकार का बिल लाएं या कोई भी व्यवस्था बनाने की बात करें, हम उसमें किसी प्रकार की कोई तब्दीली नहीं ला सकते । पार्लियामेंट के सदस्यों को लाखों रुपया चुनाव में खर्च करना पड़ता है ।

MR. DEPUTY-SPEAKER : Then why should you speak now ?

SHRI GIRDHARI LAL VYAS : I am telling you...

MR. DEPUTY-SPEAKER : You say that whatever the Bill says, it is not going to bring any change in the situation.

श्री गिरधारी लाल व्यास : इसमें परिवर्तन लाने की आवश्यकता है और जब तक परिवर्तन नहीं लायेंगे तब तक यह व्यवस्था ठीक नहीं बैठेगी । आज जितना पैसा हमको चुनाव के अन्दर खर्च करना पड़ता है, उस व्यवस्था के जरिए हम इस कानून की पालना नहीं करा सकते । इसलिए सरकार को यह चाहिए कि जितना चुनाव का खर्च है, वह खर्च सरकार वहन करे । पार्टी के हिसाब से जो रिप्रेन्टेशन मिलता है जितने वोट पार्टी को मिलते हैं, उसके हिसाब से रेप्रेजेन्टेशन पार्लियामेंट में, लोक सभा और राज्य सभा में रेप्रेजेन्टेशन मिले तो निश्चित रूप से बहुत बड़ा परिवर्तन आ जाएगा । इसलिए इस व्यवस्था को अपनाना चाहिए ।

दूसरी, मेरा निवेदन है कि केन्डीडेचर के वक्त जब हम फार्म भरते हैं, या राज्य का केन्डीडेचर फार्म भरते हैं उस वक्त हमको अपने एसेट्स और लाएबिलटीज के बारे में डिक्लेयर करना चाहिए । अगर हम यह डिक्लेयर नहीं करते हैं तो लोक सभा या राज्य सभा का सदस्य बनने के बाद हमने किस तरह की गड़बड़ी की उसका पता नहीं चल सकेगा । इसलिए निश्चित तरीके से ऐसी व्यवस्था की जानी चाहिए कि जब केन्डीडेचर का फार्म भरा जाए उसी वक्त इस प्रकार की इन्फार्मेशन आनी चाहिए ।

बहुत से पैसे वाले और पूंजीपति लोग हैं । बहुत से जमींदार और जागीरदार लोग हैं । वे पार्लियामेंट का सदस्य क्यों बनना चाहते हैं । राजा, महाराजा, जमींदार और जागीरदार जिन लोगों के पास करोड़ों रुपये की सम्पत्ति पहले ही है, जमीन और जायदाद है, वे इसलिए सदस्य बनना चाहते हैं जिससे कि वे पूंजी की, जमीन और जायदाद की रक्षा करना चाहते हैं और उनमें और बढ़ो-

[श्री गिरधारी लाल व्यास]

तरी करना चाहते हैं : ऐसे लोग इसलिए लोक सभा और राज्य सभा के सदस्य बनते हैं कि वे अपनी सम्पत्ति को किसी प्रकार से मेन्टेन कर सकें और अपने हितों की रक्षा कर सकें और वे ऐसा कर रहे हैं। जो अपनी सम्पत्ति की, धन की सुरक्षा के लिए यहां के सदस्य बन कर आना चाहते हैं उन पर निश्चित तरीके से रोक लगनी चाहिए ताकि वे लोक सभा और राज्य सभा के सदस्य नहीं बन सकें। तभी यह व्यवस्था कारगर ढंग से चल सकेगी। अन्यथा आप किसी प्रकार से इस व्यवस्था पर कोई रोकथाम नहीं कर पायेंगे।

आप चाहे असेम्बलियों में देख लीजिए, या पार्लियामेंट में देख लीजिए। जब हमने राजा-महाराजाओं के प्रिवीपर्स समाप्त किये तब किन-किन लोगों ने इस प्रिवीपर्स कानून का विरोध किया था ? उस कानून का विरोध करने वाले ये ही सब लोग थे। इससे यह बात साफ हो जाती है कि जो व्यवस्था इस देश में ही लागू करना चाहते हैं और जिनके हितों के खिलाफ वह व्यवस्था जाती है, वे ही लोग उस व्यवस्था का विरोध करते हैं। इसलिए ऐसे लोगों को यहां आने से रोका जाना चाहिए। जब हमने जमींदारी और जागीरदारी प्रथा का उन्मूलन किया तो उस समय भी किन लोगों ने उसका विरोध किया था ? उन्हीं लोगों ने उसका भी विरोध किया था। हम ऐसे कानून सार्वजनिक हित में बनाते हैं जिनका कि असर गरीबों के लिए होता है जिनको कि हम ऐसे कानूनों के जरिये से जमीनें देना चाहते हैं। ऐसे लोगों के हितों की रक्षा के लिए हमारी सरकार कानून लाना चाहती है। ऐसे कानूनों का विरोध अपने हित की रक्षा करने वालों के द्वारा जनता के बीच में जा कर किया जाता है। वे लोग अपने हितों की रक्षा करने के लिए ज्यादा से ज्यादा गलत प्रचार करते हैं। इस तरह की चीजों को रोका जाना चाहिए।

गोयल साहब कह रहे थे कि जो वेस्टेड इन्ट्रेस्ट्स हैं, उनके बारे में ऐसी व्यवस्था होनी चाहिए कि वे इस प्रकार के कानून के बारे में किसी तरह का दखल नहीं रख सकें, विरोध नहीं कर सकें, वे इसे नाकामयाब न बना सकें। अगर हम इस प्रकार की व्यवस्था इस कानून के बारे में नहीं करेंगे तो यह कानून ठीक प्रकार से नहीं चल पायेगा।

आज हम समाजवादी व्यवस्था की बात करते हैं। दूसरी तरफ क्या हो रहा है ? टाटा और बिरला किस तरह से अपने पैसे का विस्तार करते जा रहे हैं। किस तरह से वे लोग अपना धन बढ़ाते जा रहे हैं ? जो पैसा सार्वजनिक हित के काम में आना चाहिए, वह पैसा एक पूंजीपति के घर में इकट्ठा हो जाए, उसका उपयोग राष्ट्र के हित में न हो, गरीब लोगों के हित में न हो, सबसे गरीब लोगों के हित में न हो तो इस प्रकार के कानून का कोई लाभ नहीं होने वाला है। इसलिए इस सम्बन्ध में निश्चित तरीके से व्यवस्था होनी चाहिए।

MR. DEPUTY-SPEAKER : The Bill is for a different purpose. I want you to say something about the Bill. It says,'''to move the Bill to provide for declaration of assets and liabilities of Members of Parliament.'' not the Tatas and Birlas.

(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) : He is giving the background.

MR. DEPUTY-SPEAKER : Why do you make a mention of those people? It would be very difficult to come out from them.

श्री गिरधारी लाल व्यास : ऐसे लोगों को इन संस्थाओं में लाकर बैठा देंगे तो निश्चित ही उसका कोई उपयोग नहीं होगा। इसलिए, इस बात को रोकने की आवश्यकता है।

MR. DEPUTY-SPEAKER : It is only for those who have any assets. You have no assets. Why do you worry?

श्री गिरधारी लाल व्यास : आज जो लोक सभा और राज्य सभा के सदस्य बन गए हैं, उनको टी०ए० डी०ए० इतना नहीं मिलता कि वे स्कूटर भी मेनटेन कर सकें। लेकिन, कुछ लोगों ने तो गाड़ियाँ रखी हुई हैं। वे बड़े-बड़े दफ्तर चला रहे हैं और दो-दो, चार-चार पी०ए० भी रखे हुए हैं।

MR. DEPUTY-SPEAKER : You have not moved any amendment. It is a very simple Bill.

श्री गिरधारी लाल व्यास : इसलिए, आपको देखना चाहिए कि जो इस प्रकार से अफलातूनी खर्च करता है, उसकी सोर्स आफ इन्कम क्या है ? वह किस प्रकार इलीगल सोर्स से अपने आपको समाज में प्रतिष्ठित करने की कोशिश करता है ? आपको बड़े-बड़े लोगों की तरफ भी देखना चाहिए कि वे अपनी आय से ज्यादा फैसिलीटी प्राप्त करने की कोशिश करते हैं तो वह फैसिलीटी उन्हें किस प्रकार से प्राप्त हो रही है ? आप निश्चित ही ऐसी कोई व्यवस्था करिए जिससे करप्शन का जो प्रादुर्भाव होता है, वह रुक सके। हमारी प्रधान मंत्री भी कहती हैं कि भ्रष्टाचार को रोकने के लिए माकूल व्यवस्था की जानी चाहिए। जब तक हम लोगों में अपने आपको सुधारने की भावना नहीं आयेगी तब तक हम दूसरे लोगों को कैसे रोकेंगे जिनके लिए हम कुछ करना चाहते हैं। "चैरिटी बिगिन्स एट होम", अपने से ही शुरुआत करनी चाहिए तभी समाज में एक अच्छा वातावरण बनेगा। इनमें कोई दो राय नहीं है। जब भी कोई व्यक्ति एम०पी० या एम०एल०ए० बनता है तो उसको फुल टाईम पालिटिशियन बनना चाहिए, टेम्पोरेरी नहीं। यह नहीं होना चाहिए कि मैं बिजनेस में भी बढ़ोत्तरी करूं, अपने परिवार को भी बढ़ाऊं, दूसरे उल्टे-सीधे धंधे भी करूं और पोलिटीशियन भी बन जाऊं। इस प्रकार की व्यवस्था नहीं होनी चाहिए। अगर वह लोक सभा या राज्य सभा का सदस्य है, तो उसके बिजनेस पर रोक लगनी चाहिए। जब उसके परिवार के लोग या उसकी पत्नी गलत और नाजायज तरीके से काम करेंगे तो उनके ऊपर किस प्रकार की रोक लगेगी अगर वह अपनी लायेबिलिटी और असेट्स को बता देगा ? उसके परिवार के लोग जब वह पालिटिशियन बन जाता है तो नाजायज लाभ प्राप्त कर लेते हैं, ऐसा नहीं होना चाहिए।

MR. DEPUTY-SPEAKER : To-day you are participating for the third time in the discussion. You are an aged man. You may get tired. I am taking care of your health.

श्री गिरधारी लाल व्यास : आप मेरी बात पूरे तरीके से सुन लीजिए। कम से कम फ्रीडम आफ स्पीच तो होनी चाहिए। दूसरा निवेदन यह करना चाहता हूं कि इस बिल में ऐसा कोई प्रावधान नहीं है कि अगर कोई गलत इन्फार्मेशन अपनी प्रापर्टी को छिपाकर देता है, तो उसके खिलाफ क्या कार्यवाही होनी चाहिए ? इस बिल में ऐसा कोई

[श्री गिरधारी लाल व्यास]

प्रावधान नहीं किया गया है जिसकी वजह से उनको सजा मिल सके। इस प्रकार की व्यवस्था भी नितान्त आवश्यक है कि कोई भी गलत इन्फार्मेशन देता है तो उसको सख्त से सख्त सजा मिलनी चाहिए। ऐसा प्रावधान जब तक नहीं होगा, तब तक कोई व्यवस्था नहीं चल सकेगी।

अगर हमने अपनी हैसियत से ज्यादा प्रापर्टी का एकुमलेशन किया है तो उसके बारे में भी प्रावधान होना चाहिये, लेकिन इसमें वह नहीं दिया गया है। इन्होंने अपने बिल में कहा है कि यह-यह विवरण देना चाहिए। एम०पी० को यहां से 500 रुपये माहवार तनख्वाह मिलती है और 1000 रुपये माहवार एलाउन्स मिलता है। इस तरह से 1500 रुपये माहवार 5 साल के लिये मिलते हैं तो इसमें कितना पैसा इकट्ठा हो सकता है, कितना खर्च हो सकता है और कितनी बचत हो सकती है, उसका अन्दाज भी लगाने की आवश्यकता है। यह भी देखने की आवश्यकता है कि इतना पैसा मिलने के बाद भी इसने कितनी प्रापर्टी का एकुमलेशन किया है।

जब आप पटवारी या सरकारी अफसर को उसकी इनकम से ज्यादा प्रापर्टी बना लेने पर उसके खिलाफ कार्यवाही करते हैं तो अगर पालिटिशियन भी नाजायज तरीके से एकुमलेशन करता है तो उसके लिए भी इसमें प्रावधान होना चाहिये जिससे उसको भी सजा मिल सके और जो प्रापर्टी का एकुमलेशन किया है वह कम्फिसकेट कर के सरकार के खजाने में जमा की जाये, ऐसा प्रावधान इसमें होना चाहिये। जब तक आप ऐसा नहीं करेंगे तब तक लोगों की जो जमीन-जायदाद बनाने की लालसा है, वह कभी समाप्त नहीं होगी। बढ़िया चीज यह है कि किसी को प्रापर्टी से और दूसरी चीजों से मोह नहीं होना चाहिये। उसको यह समझना चाहिए कि सारा देश हमारा है और जब तक मैं जिन्दा हूं सरकार मेरा पूरा ख्याल रखेगी, मेरे बाल-बच्चों की पढ़ाई वगैरह की पूरी व्यवस्था करेगी। इसलिए मुझे किसी प्रकार की नाजायज प्रापर्टी एकुमलेट करने की आवश्यकता नहीं है। जब तक इस प्रकार की व्यवस्था नहीं होगी, कुछ नहीं हो सकेगा।

मैं मंत्री महोदय से निवेदन करता हूँ कि वह सरकार की तरफ से ऐसा पूरा बिल लायें जिसमें सब प्रावधानों की पूर्ति हो और हम पालिटिशियनों का चरित्र उज्ज्वल बन सके और हम लोगों के सामने एक उदाहरण प्रस्तुत कर सकें। इन्हीं शब्दों के साथ मैं इस बिल का समर्थन करता हूं।

MR. DEPUTY-SPEAKER : Hon. Members, 2 hours are allotted for this Bill. Now, there are two or three Members to speak. And then, the Minister will intervene. The mover of the Bill must also get the right of reply. Therefore, how much more time do you want ?

SEVERAL HON. MEMBERS : One hour.

MR. DEPUTY-SPEAKER : We extend the time by one hour.

PROF. AJIT KUMAR MEHTA : Sir, it will be difficult for me because I have to go somewhere after participating in the Half-an-hour discussion.

MR. DEPUTY-SPEAKER : We are extending the time for this Bill by one hour. We will stop this business at 18-00 hours and it will be continued on the next Private Member day. If

you are not able to participate today, you can participate the other day.

Now, Shri Kamla Mishra Madhukar.

श्री कमला मिश्र 'मधुकर' (मोतीहारी) : उपाध्यक्ष महोदय, श्री राजेश पाइलट जो बिल लाये हैं, इसके लिए वह धन्यवाद के पात्र हैं और उनकी मंशा की मैं सराहना करता हूं, मैं उनके साथ हूं।

श्री पाइलट को इस बात को समझना चाहिये कि जिस पार्टी के वे सदस्य हैं, वह पार्टी आजादी के बाद से आज तक राज्य करती आ रही है, बीच में थोड़ा-सा गैप जरूर था।

मैं पार्लियामेंट में सन् 1967 से हूं। हमने देखा है कि इस लोक-सभा में महीनों बहस होती रही। उस जमाने में श्री कांति देसाई ने क्या गड़बड़ की थी, उस समय श्री मोरार जी भाई डिप्टी प्राइम मिनिस्टर थे। उस समय चर्चा चली थी कि उनके अधिकार को संभालकर कैसे उनके लड़के ने अपनी सम्पत्ति बढ़ाई। लोक सभा में एक मिनिस्टर की भी चर्चा चली थी कि उन्होंने इनकम टैक्स को इवेड किया। आज कल भी बिहार में डा० जगन्नाथ मिश्र की चर्चा होती है, मध्य प्रदेश और राजस्थान में इस तरह के आरोप लगाए जाते हैं। हिमाचल प्रदेश में तो इतनी जोरदार चर्चा हुई कि वहां के मुख्य मंत्री को हटाना पड़ा।

आपने सुना होगा कि इंगलैंड और अमरीका में भी पालिटीशन्ज के माध्यम से बड़े-बड़े स्कैंडल होते हैं। बिहार में हदबंदी कानून बनाया गया, मगर जमींदारों ने हाथी, बैल, घोड़े और कुत्ते वगैरह के नाम पर जमीन दिखाई और उस कानून से बच निकले। वह कानून बना हुआ है, मगर भूमि-हीनों को जमीन नहीं मिली है।

प्रो० रंगा किसान सभा के पुराने नेता हैं। उन्होंने यहां पर किसान आंदोलन की बुनियाद डाली थी। वह श्रद्धा के पात्र हैं। उन्हें मालूम है कि आजादी के आंदोलन के दौरान जो राष्ट्रीय नेता पैदा हुए थे, उनमें एक मिशन की भावना थी, जिसके कारण उनमें इस प्रकार की प्रवृत्तियां नहीं आईं और उनकी प्रतिष्ठा और चरित्र पर किसी ने उंगली नहीं उठाई। लेकिन आज लोगों का मिशन यह है कि राजनीति का अर्थ है धन कमाओ, एम.पी. या एम.एल. ए. बनकर अधिक से अधिक आर्थिक लाभ उठाओ। ऐसा क्यों होता है, इस बुनियादी बात को माननीय सदस्य, श्री पायलट ने नहीं समझा।

इस बिल में सजा की कोई व्यवस्था नहीं है। यह कोई फूलप्रूफ बिल नहीं है और इसमें कई लूपहोल्ज हैं। वास्तव में स्वयं सरकार को ऐसा बिल लाना चाहिए था। लेकिन फिर भी माननीय सदस्य ने यह बिल ला कर इस सवाल पर लोक सभा का ध्यान आकर्षित करके एक बहुत प्रशंसनीय कार्य किया है। लेकिन जब तक यह समाज क्लासिज में विभक्त है, तब तक यहां पर भ्रष्टाचार का उन्मूलन नहीं किया जा सकता। इस देश में टाटा और बिड़ला जैसे मानोपलिस्ट्स और केपिटलिस्ट्स, जमींदारों, ठेकेदारों और साहूकारों की अपनी राजनीति है, जिसके अन्तर्गत वे अपने आर्थिक हितों को आगे बढ़ाने के लिए तमाम राजनीतिज्ञों को इस्तेमाल करते हैं।

मैं जानता हूं कि इस लोक सभा में

[श्री कमला मिश्र 'मधुकर']

कभी 48 ऐसे मेम्बर थे जो बिड़ला के पे रोल में बताये जाते थे। अगर बिड़ला जी एम. पीज को पे देंगे, तो यह स्वाभाविक है कि वे लोग उनकी सेवा करेंगे। मैं ये बातें 1967 से आज तक सुनता आ रहा हूं। इसके लिए जिम्मेदार कौन है? रूलिंग पार्टी, जिसने टाटा, बिड़ला जैसे कैपिटलिस्ट्स को बढ़ाया है, जिसके कारण सारे देश में लूट मची हुई है।

ऐसी भी चर्चा है कि ऐसे मिनिस्टर हैं, जिनको जब तक दो लाख रुपया नहीं मिल जाता है, तब तक उनका नाश्ता हज्म नहीं होता है। वे कांग्रेस (आई) के लोग हैं। चाहे ऊंचे आदर्शों की कितनी भी बात की जाए और पायस विशिज प्रकट की जाएं, जब तक रूलिंग क्लास का सम्बन्ध पूंजीपतियों से बना रहेगा, तब तक भ्रष्टाचार को समाप्त नहीं किया जा सकता।

MR. DEPUTY-SPEAKER : Is that breakfast so costly ?

SHRI KAMLA MISHRA MADHUKAR : There is no doubt. Breakfast is very costly.

जब तक हम पूंजीवादी व्यवस्था, मानोपली कैपिटल की व्यवस्था को नहीं तोड़ेंगे, तब तक ऐसे कानून बनाने से कोई लाभ नहीं होने वाला है। श्री पायलट एक नौजवान आदमी हैं, उनकी इच्छा बिल्कुल सही है, और वह काबिले-तारीफ है, लेकिन वह इच्छा पूरी नहीं होने वाली है। जहां-जहां पूंजीवाद है, तहां-तहां करप्शन है। मैं 15 बरसों से एम० पी० हूं। हमारी पार्टी में नियम है और जो भी हमारी फिलासफी से गाइड होते हैं वे हमेशा पार्टी के झंडे को ऊंचा रखते हैं, लोकसभा की सदस्यता का लाभ अपने लिए नहीं उठाते हैं। एक दूसरी फिलासफी वह है जिस पर आप चल रहे हैं। अगर खुले आम धनिक लोगों और क्रिमिनल्स का सम्बन्ध पालिटिक्स से रहेगा तो कभी भी इस प्रकार के कानून का परिपालन नहीं हो सकेगा। श्री राजेश पाइलट जी नौजवान हैं, उनकी जो इच्छा है उसका हम स्वागत करते हैं कि पालिटिक्स में शुद्धता आनी चाहिए, राजनीतिक लोग जनता को न लूटें लेकिन जो मौजूदा व्यवस्था है उसमें यह बात सम्भव नहीं है। क्या कभी आपने सुना है कि चीन में या रूस में किसी मिनिस्टर ने धन इकट्ठा कर लिया ? नहीं सुना होगा। कारण यह है कि वहां पर जो व्यवस्था है वह धन संग्रह के खिलाफ है इसलिए वहां पर कोई मिनिस्टर या एम० पी० धन कमा ले—ऐसा हो नहीं सकता है। लेकिन यहां का जो सिस्टम है वह दूसरा है। इसलिए आपको इस चीज की बुनियाद में जाकर देखना होगा कि धन का लोभ क्यों पैदा होता है। गोयल साहब ने जो कहा कि यह पाखण्ड लीला हुई है तो इसकी नौबत क्यों आती है। एंजिल्स ने लिखा है कि इसाईयत में चोरी, हिंसा इत्यादि नहीं करनी चाहिए। क्या कभी आपने सोचा कि ऐसा सिस्टम लाया जाए जहां चोरी करने की नौबत ही न आए और करप्शन का सवाल ही पैदा न हो ? रूलिंग पार्टी, कांग्रेस (आई) से यह उम्मीद करना कि यह सारी चीजें ला देगी—यह सम्भव नहीं है।**

राजेश जी की जो मंशा है उसकी तो हम प्रशंसा करते हैं लेकिन हम इस बात को अच्छी तरह से जानते हैं कि मिनिस्टर साहब ऐसा कोई भी विधेयक यहां पर नहीं लाने

**Expunged as ordered by the Chair.

जा रहे हैं क्योंकि दल-बदल कराकर रातभर में जनता पार्टी को हटाकर भजन लाल को मुख्य मन्त्री बनाना—यह जो प्रक्रिया और सिस्टम है और एक जाल है इससे निकल पाना उनके लिए मुश्किल है। इन्हीं कामों के चलते सारी अव्यवस्था फैली हुई है। किसी ने कहा है :**

"जो समाज व्यवस्था है उसमें इसके बिना काम चलने वाला नहीं है।"

MR. DEPUTY-SPEAKER : Please don't use such words... (*Interruptions*) Mr. Lawrence, please listen. You don't argue.

SHRI M.M. LAWRENCE : He has not mentioned any name.

MR. DEPUTY SPEAKER : I know that...You are not conducting the House, I am conducting the House. It should be dignified language....I am telling him. It is not proper.

SHRI M.M. LAWRENCE : Are you giving the ruling ?

MR. DEPUTY-SPEAKER : Please sit down.

We must use always dignified language in the House. That is what I am telling him.

SHRI P. VENKATASUBBAIAH : I thank you. Members are not expected to use intemperate language.

MR. DEPUTY-SPEAKER : Mr. Lawrence, I say you go through the proceedings. You have not followed that.

श्री कमला मिश्र मधुकर : मैं ऐसे अधिकारियों को जानता हूं, मैं ऐसे मंत्रियों को जानता हूं, ऐसे संसद सदस्य और विधायकों को जानता हूं, जो बिल्कुल ईमानदार रहे है और मरने के बाद उनके पास कफन के लिए भी पैसे नहीं रहे। श्री रंगा जी ने ठीक कहा है कि ऐसी व्यवस्था होनी चाहिए कि मुखिया से लेकर नीचे तक वे लोग इस प्रकार का काम न करें। उनके लिए सुख-सुविधाओं की व्यवस्था होनी चाहिए। जब तक यह व्यवस्था नहीं होगी, तब तक भ्रष्टाचार दूर होने वाला नहीं है, चाहे आप इसके लिए कितने ही कानून बनाएं।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूं।

श्री चन्द्रपाल शैलानी (हाथरस) : माननीय उपाध्यक्ष महोदय, हमारे मित्र श्री राजेश पायलट द्वारा जो यह विधेयक प्रस्तुत किया गया है, मैं उसका हृदय से स्वागत करता हूं। मैं जानता हूं कि चर्चा के बाद श्री पायलट साहब से कहा जाएगा कि वे अपने विधेयक को वापिस लें और पायलट साहब को उसको वापिस लेना पड़ेगा। फिर भी मैं उनको धन्यवाद देता हूं और उसका स्वागत करता हूं। मैं उनको धन्यवाद इस लिए भी देना चाहता हूं कि इस बिल के माध्यम से सदन में चर्चा हो रही है और सदन की भावना सरकार के कानों तक और देश की जनता तक पहुंच रही है।

मैं अपनी बात प्रारम्भ करने से पहले राजेश जी से पूछना चाहता हूं कि उनको इस प्रकार का विधेयक प्रस्तुत करने की क्या आवश्यकता पड़ी ? संसद सदस्य, चाहे वे लोक सभा के हों या राज्य सभा के हों, उनको अपने दायित्वों की घोषणा करनी चाहिए, मुख्य रूप से इस बात को इस बिल में कहा

**Expunged as ordered by the Chair.

[श्री चन्द्र पाल शैलानी]

गया है। इसका मतलब यह है कि कहीं-न-कहीं पर हम गलत हैं और हमारे मन में चोर है। जनता की नजर में, देश की नजर में आज संसद सदस्य की जो इज्जत होनी चाहिए, सम्मान होना चाहिए, वह सम्मान और इज्जत उनके मन में नहीं हैं। क्यों ? क्योंकि जनप्रतिनिधि का जीवन सार्वजनिक जीवन होता है और जनता का अपना जीवन होता है। उसका जीवन देश के लिए और समाज के लिए अर्पित होता है, उसका जीवन साधू और संन्यासी जैसा जीवन होता है, लेकिन आज हम देखते हैं कि जनप्रतिनिधि, चाहे वह संसद सदस्य हो या चाहे विधान-मंडल का सदस्य हो, चाहे मंत्री या मुख्यमंत्री हो, चाहे वह नगरपालिका या महापालिका का सदस्य हो, का जो सम्मान और इज्जत होनी चाहिए, वह नहीं हैं। मैंने स्वयं ऐसे लोगों को देखा है, जो कल तक चाट बेचते थे, फुटपाथ पर रहते थे, आज वे नगरपालिका या जिला परिषद के चेयरमैन बने हुए हैं और करोड़पति और लखपति बने हैं। संसद सदस्य के पास तो कोई एग्जीक्यूटिव पावर नहीं होती है, लेकिन फिर भी अगर कोई आदमी अपनी आत्मा और अपनी अकल को तिलांजलि देकर कोई गलत काम करता है तो कोई रोक नहीं सकता है और मैं समझता हूं कि कानून के भी हाथ इतने लम्बे नहीं हैं कि वह वहां तक पहुंच सकें।

श्रीमन्, बेहतर तो यह होता कि इसको व्यापक बनाया जाता। पायलट साहब केवल संसद सदस्यों तक ही सीमित रहे और अनेक साथियों ने भी विस्तारपूर्वक इस पर चर्चा की है, उनका भी यही मत है। जितने भी जनप्रतिनिधि हैं, जनता के चुने हुए नुमाइंदे हैं, उन सबको इस श्रेणी में लाकर उनसे सम्बन्धित बिल बनाना चाहिए था, लेकिन हो सकता है हमारे भाई पायलेट साहब यह सोचते हों कि उन्होंने इस बिल को लाकर सरकार का ध्यान आकर्षित कर दिया है, इस बिल पर जो चर्चा हो रही है उसके द्वारा सदस्यों की भावना सरकार तक पहुंच रही है। इसलिए सरकार यदि आवश्यक समझे तो स्वयं इस तरह का बृहद बिल सदन में पेश करे और वह कानून बने। लेकिन इस सम्बन्ध में मेरी राय थोड़ी-सी भिन्न है। कानून हर चीज का कोई एकमात्र इलाज नहीं है। आज बहुत-सी बातों के लिए कानून बने हुए हैं, फिर भी वे काम होते हैं। चोरी के लिए कानून है, राहजनी के लिए कानून है, फिर भी वे अपराध होते हैं। दहेज और छुआ-छूत जैसी कुरीतियों के लिए कानून हैं, यदि कानून की नजर में वे साबित हो जायें तो उनको सजा मिल सकती है, लेकिन इसका मतलब यह नहीं कि इस देश में दहेज जैसा दानव विद्यमान नहीं है। आज भी बहुत-सी नवयुवतियां जल कर मर जाती हैं, आत्म-हत्या कर लेती हैं, फांसी लगा लेती हैं, मिट्टी का तेल छिड़ककर आग लगाकर मर जाती हैं। आये दिन हम अखबारों में ऐसी घटनाओं के बारे में पढ़ते हैं। इसी तरह से छुआछूत के लिए प्राहिबिशन आफ अनटचेबिलिटी एक्ट बना हुआ है लेकिन इस मुल्क में ऐसा कोई दिन नहीं जाता, पल नहीं जाता, क्षण नहीं जाता, ऐसा कोई स्थान नहीं है, जहां छुआ-छूत की घटनायें न होती हों।

इसलिए अपने साथियों से मेरी राय मिलती है, जिन्होंने कहा है कि इसका सीधा सम्बन्ध अपने हृदय से है, अपने आचरण से है, अपने मन से है, अपने कर्तव्य से है तथा कानून ही इसका एकमात्र इलाज नहीं है। कानून यदि बन भी जाय, तो जिनको नाजा-

यज तरीके से काम करना है, जिनको रिश्वत लेनी है, चोर-बाजारी करनी है, वे जरूर करेंगे, उनको शायद कोई भी रोक नहीं पायेगा और ऐसी बातें होती रहेंगी और तब तक होती रहेंगी जब तक आदमी स्वयं अपने मन और दिल को पवित्र नहीं करेगा।

मैं चाहता था कि इस बिल पर पार्टी पोलिटिक्स के ऊपर उठ कर बात हो, लेकिन हमारे साथी मधुकर जी ने, जिनका मैं बहुत रिगार्ड करता हूं, इज्जत करता हूं, मेरे पुराने साथी हैं, 1971 से हम साथ हैं, बड़े अच्छे आदमी हैं, कम्यूनिस्ट हैं, लेकिन इस समय उन्होंने बड़े सीधे-सादे ढंग से कांग्रेस (आई) पर अटैक कर दिया। इसमें पोलिटिक्स को नहीं लाना चाहिए था। वे तो सिर्फ कम्यूनिस्ट हैं, लेकिन उनसे भी ज्यादा प्रगतिशील बनने वाले मार्क्सवादी कम्यूनिस्ट हैं, जिनकी कुछ राज्यों में हुकूमत है। आज हिन्दुस्तान में ऐसे कई सूबे हैं जहां हमारी पार्टी की सरकार नहीं है, कांग्रेस (आई) की सरकार नहीं है। वहां पर पूंजीपतियों को कौन पाल रहा है ? जो ब्लैक मार्केट करते हैं, चोर-बाजारी करते हैं, तस्करी का काम करते हैं, वहां पर उनको कौन शह देता है ? वेस्ट बंगाल में कौन शह दे रहा है ? तमिलनाडु, आन्ध्र प्रदेश, पाण्डिचेरी में कौन शह दे रहा है ?

श्री कमला मिश्र मधुकर : गलत बात है।

(व्यवधान)

श्री चन्द्रपाल शैलानी : आप मेरी बात सुनिये--भाई पायलट ने बड़े सीधे-सादे ढंग से यह बिल रखा है कि राज्य सभा और लोक सभा के सदस्य अपनी सम्पत्ति का, ऐसिट्स और लायबिलिटीज का विवरण दें। ये संसद सदस्य केवल कांग्रेस पार्टी के नहीं हैं, यहां लोकदल के सदस्य हैं, सी०पी०एम० के सदस्य हैं, कम्यूनिस्ट पार्टी के सदस्य हैं, बी०जे०पी० के सदस्य हैं, जनता पार्टी के सदस्य हैं, अन्य पार्टियों के सदस्य हैं। यह बिल सभी पर लागू होता है। इसलिए कांग्रेस (आई) पार्टी को इसमें लाकर कहां से घुसेड़ दिया ? इन सारी बातों के लिए कांग्रेस (आई) पार्टी कैसे जिम्मेदार है ? कई राज्यों में कांग्रेस (आई) का शासन नहीं है, वहां पर जो गड़बड़ी होती है, वहां का विधायक अगर कोई भ्रष्टाचार करता है, चोरी करता है, तस्करी करता है तो इसके लिए कौन जिम्मेदार है ? क्या इसके लिए भी कांग्रेस (आई) जिम्मेदार है ? या उसके लिए हमारा नेता या हमारी पार्टी जिम्मेदार है, ये सारी चीजें ऐसी हैं, जिनके बारे में हम को अपने हृदय को टटोल कर देखना चाहिए, हमको अपनी हैसियत को देखना चाहिए। श्रीमन्, आज भी ऐसे-ऐसे लोग हैं, 20-20, 25-25 और 50-50 साल का जिनका सार्वजनिक जीवन है और उनकी चादर आज भी साफ है लेकिन ऐसे लोग भी हैं कि जुम्मा-जुम्मा 8 दिन नहीं हुए, एम०पी० या एम० एल० ए० बन गए और आज बड़ी-बड़ी कोठियां और बंगले बना लिए हैं और वे कारों में चलते हैं और लाखों रुपयों का उन का बैंक बैलेंस है। हम यह देखते हैं कि जब हिन्दुस्तान आजाद हुआ था, महात्मा गांधी, जवाहरलाल नेहरू जैसे महान नेताओं की कुर्बानियों और त्याग और तपस्या के बल पर कांग्रेस जनों और दूसरी पार्टियों के नेताओं और एम०एल०एज और एम०पीज की बहुत इज्जत होती थी और उनको लोग बहुत आदर से देखते थे। गांवों, देहातों और सार्वजनिक स्थानों पर उनको अच्छी और इज्जत की नजरों से देखा जाता था लेकिन आज हम देखते हैं कि पब्लिक मीटिंग में अगर कोई नेता जैसे कपड़े पहन कर वहां पर चला जाए,

[श्री चन्द्रपाल शैलानी]

तो लोग उसको बुरी नजर से देखते हैं, उस की हूटिंग करते हैं, आवाज़ कसते हैं और उस को झेंपना पड़ता है। हकीकत यह है कि कुछ लोग जिन्होंने पैसे को ही सब कुछ मान रखा है, केवल पैसा ही उनकी राजनीति है, ऐसे लोग सब लोगों को बदनाम करने की साजिश कर रहे हैं।

मैं पहले भी इस सदन में कहता रहा हूं और आज भी कह रहा हूं कि राजनीति कोई व्यापार नहीं है, राजनीति कोई बिजनेस नहीं है और जिन लोगों को बिजनेस प्यारा है, जिन लोगों को पैसा प्यारा है और जिनको ऐशोआराम की जिन्दगी प्यारी है, उन लोगों को राजनीति में नहीं होना चाहिए। ऐसे लोगों के लिए पूरा संसार पड़ा है, आकाश पड़ा हुआ है, जहां मर्जी आए, उड़ान भरें, बड़े-बड़े व्यापार करें, बिजनेस करें, बड़े बड़े ठेके लें और अच्छी से अच्छी नौकरी करें और वहां जाकर भ्रष्टाचार करें, वहां जाकर चाहें तो चोर-बाजारी करें, तस्करी करें और जेल जायें। हमें इससे सरोकार नहीं है लेकिन ऐसे लोगों को राजनीति में नहीं आना चाहिए। राजनीति में ऐसे लोगों को आना चाहिए जिन का सीधा सम्बन्ध देश की जनता से है, इस देश से है और जिन लोगों का पवित्र जीवन हो, पाक जीवन हो, साफ जीवन हो, ऐसे लोगों की हमेशा इज्जत होती रही है और होती रहेगी लेकिन फिर भी मेरी यह मंशा नहीं है कि इसके लिए कानून न बनाया जाए। इसके लिए कानून जरूर बनाया जाए और मेरा गृह राज्य मंत्री जी से यह निवेदन है कि इस सदन की भावनाओं को सरकार तक पहुंचाए और मेरा ऐसा विश्वास है कि सदन की भावनाओं से वे सहमत होंगे और शीघ्र से शीघ्र इस सदन में एक व्यापक बिल लायेंगे, जिससे आज सार्वजनिक जीवन व्यतीत करने वाले प्रतिनिधियों की तरफ उंगली न उठे और शक की निगाहों से उन्हें जो देखा जाता है और उन पर लांछन लगाए जाते हैं, उन तमाम बुराइयों से वे दूर रहें और एक पाक, पवित्र और साथ-सुथरी तस्वीर वे जनता के सामने पेश करें।

इन शब्दों के साथ मैं पुनः भाई राजेश पायलट का हृदय से आभार प्रकट करते हुए उन्हें धन्यवाद देता हूं कि एक अच्छी भावना को लेकर वे यह विधेयक यहां पर लाए हैं और मैं उनके विधेयक का समर्थन करता हूं।

SHRI A.T. PATIL (Kolaba) : Mr. Deputy-Speaker, at the outset, I express my thanks to the mover of this Bill for giving us an opportunity for introspection. Apparently, the provisions of the Bill appear to have a limited scope, because the Bill deals only with filing of statement, or disclosing of the assets of the Members of Parliament. But in the wake of this Bill is the anxiety, which a young Member—I emphasise the phrase 'young Member'—expresses.

SHRI BAPUSAHEB PARULEKAR: The elders are supporting that.

SHRI A.T. PATIL : It is not a question of supporting by the elders or by the young, but at a time when we started our consitutional Government, the status, reputation, character and all other things in respect of the representives of the peoples were very high. The people in general had very high respect for the people who were representing them. No such idea had ever crept into the minds of the people in general or even in the minds of the representatives of the people then that they should be made to submit their list of assets or declaration about the

assets to any authority whether it is the presiding authority or any other authority. This fact should make us think about its remedy and also to have a sort of introspection about ourselves. Therefore, I submit that behind this Bill that has been put forward there are a lot of anxieties which our young friend has expressed. There is anxiety about the deterioration of the character, status and reputation of the representatives of the people. The reference to the Members of Parliament is only symbolic and it has a very wider connotation. It is not merely the Members of Parliament, but the representatives of the people in every field. It also implies an anxiety about the worsening political situation.

In the statement of Objects and Reasons, the Hon. Member has expressed anxiety about—should I use the word—the rotten conditions of the administration. He has also expressed anxiety about the increasing degree of our falling moral standards. He has also in a way expressed anxiety over our failure all these years to infuse a sense of discipline, a sense of social obligation amongst the representatives of the people. Therefore, the Bill should not be taken as it appears to be so. It has a wider connotation.

Howsoever plausible the principle may be or howsoever laudable its intentions may be, the Bill, as it stands, may not be able to achieve its objectives. Yet at the same time the Government will have to think, rethink and think a number of times about how to remove these anxieties and bring about a better social, political and administrative structure in this country. The Bill, as I said, may not apparently be able to achieve its objective because it only asks or compels the representatives of the people to submit or declare their assets after they become Members of the House and after they cease to be members of the House. Now, these declarations may be formal or may subsequently happen to be formal. But the question is : is there anybody to take care of these declarations ? If no notice is taken of these declarations and if they remain merely formal, then the provisions in this Bill will not serve any purpose whatsoever.

MR. DEPUTY-SPEAKER : Mr. Patil, you can continue next time. Now, the House will take up Half-an-Hour discussion.

———

18.00 hrs

HALF AN HOUR DISCUSSION

Number of Gas Consumers per Agent

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : माननीय उपाध्यक्ष जी, सबसे पहले मैं माननीय अध्यक्ष जी को बधाई देना चाहूंगा, जिन्होंने ऐसे महत्वपूर्ण विषय पर आधे घंटे की चर्चा स्वीकार की। आज कुकिंग गैस, प्रत्येक शहर में रहने वाले व्यक्ति के लिए बहुत महत्वपूर्ण एवं आवश्यक जीवन का अंग बन गयी है। हम लोग जबसे यहाँ आए हैं तब से हमने स्वयं यह देखा है कि हर रोज दो-चार आदमी हमारे पास पहुँचते हैं और कहते हैं कि हमको कुकिंग गैस चाहिए। पार्लियामेंट में जब हम लोग आते हैं तो यहां के सुरक्षा सैनिक से लेकर पीयून तक, इसी चक्कर में रहते हैं कि उन्हें और उनके रिश्तेदारों को जल्दी से जल्दी कुकिंग गैस मिल जानी चाहिए।

कुकिंग गैस के लिए बहुत समस्याएं हैं। सबसे पहली समस्या यह है कि आज कुकिंग गैस समय पर सप्लाई नहीं होती है। सिलेंडर खत्म होने पर जब आर्डर दिया जाता है तो चार-पाँच दिन के बाद ही हमको इसकी सप्लाई होती है। किसी प्रकार सप्लाई हो भी जाए तो ऐसा बहुत ही कम चांस होता है